



सत्यमेव जयते

Government of India / भारत सरकार

Ministry of Commerce and Industry / वाणिज्य और उद्योग मंत्रालय

Department of Commerce / वाणिज्य विभाग

Directorate General of Foreign Trade, Delhi / विदेश व्यापार महानिदेशालय, दिल्ली

VANIJYA BHAWAN, AKBAR ROAD, CENTRAL DELHI, DELHI, 110011 / वाणिज्य भवन, अकबर

रोड, नई दिल्ली

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(DES - II SECTION)

MINUTES OF THE NORMS COMMITTEE- II**MEETING No.** NC/2/MEET/Sep/202324/11**DATED:** 03/10/2023Please Note

- I. For information of exporters, Norms Committee - II handles all cases pertaining to fixation/ratification of norms for Export Products falling under ITC (HS) Chapter 72 to 76, 78 to 80, 85 .Communications in respect of cases/pertaining to NC- II may be sent to email address: nc2.dgft@nic.in
- II. The Norms Committee has taken decision only with respect to technical aspect/wastage norms. While redeeming the applications, RAs should check that the applicant has fulfilled all requirements as prescribed in policy/procedure including those in Policy Circulars issued from time to time or any other provisions under FTP/HBP for EODC.
- III. Wherever the Committee has fixed Norms, the concerned RA may ensure that AA is issued on the wastages/consumption as ratified by the Committee or as per wastages claimed in the application, whichever is less.

Meeting No. NC/2/MEET/Sep/202324/11 dated 03/10/2023 of Norms Committee - II for the year 2023-24 was held on 03/10/2023 under the Chairmanship of HARDEEP SINGH, Additional DGFT to consider the following applications for ratification of norms in respect of advance authorizations under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2023.

The following members were present in the meeting:-

S.No.	Name and Designation of Representatives	Department
1	SHRI S.K. BHATNAGAR, CONSULTANT (SKB)	TECHNICAL CONSULTANT, DGFT
2	SHRI V.C. AGARWAL, CONSULTANT (TEC-3)	TECHNICAL CONSULTANT, DGFT

3	SHRI R.K. JAISWAL, D.O.	MHI
4	SHRI SHAISH KUMAR, CONSULTANT (TEC-1)	TECHNICAL CONSULTANT, DGFT
5	SHRI T.R. CHOUDHARY, SCIENTIST 'E'	MEITY
6	SHRI S. K. JAIN, CONSULTANT	DPIIT
7	SHRI RAHUL BHARDWAJ, AD	MSME
IN ATTENDANCE:		
1	SHRI SANJAY KUMAR, Dy. DGFT	DGFT

Case Details and Decision(s):

Case No.	1 / NC/2/MEET/Sep/202324/11
Case Status	Case Deferred
Party Name	CARCLO TECHNICAL PLASTICS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202324/ 11 and 03/10/2023
HQ File Number	HQRNORM APPLY 00000345AM23
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	2 / NC/2/MEET/Sep/202324/11
Case Status	Case Approved
Party Name	TMEIC INDUSTRIAL SYSTEMS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202324/ 11 and 03/10/2023
HQ File Number	HQRNORM APPLY 00001528AM24
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (DPIIT) via mail vide U.O No. P-47011/31/2023-TSW dated 24.08.2023, as under: I. Quantity of import items at Sl.No.1 to 27, 29, 30, 33 to 39, 41 to 45 & 47 to 66 may be allowed on net to net basis with accountability clause. II. Quantity of import item at Sl.No. 28 may be allowed as 1.02 Mtr/ Mtr content in the export item. III. Quantity of import items at Sl. No.31 & 32 may be allowed as 1.01 Mtr / Mtr content in the export item as claimed by the firm. IV. 'UoM' of import item at Sl. No. 40 may be corrected as 'Meter' and its quantity may be allowed as 1.005 Mtr / Mtr content in the export item as claimed by the firm. V. Quantity of import item at Sl. No.46 may be allowed as 1.005 Mtr / Mtr content in the export item as claimed by the firm. RA concerned may take suitable consequential action accordingly.	

Case No.	3 / NC/2/MEET/Sep/202324/11
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Case Status	Case Deferred
Party Name	CARCLO TECHNICAL PLASTICS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202324/ 11 and 03/10/2023
HQ File Number	HQRNORM APPLY 00004456AM23
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision:	
Committee Report Awaited.	

Case No.	4 / NC/2/MEET/Sep/202324/11
Case Status	Case Deferred
Party Name	CARCLO TECHNICAL PLASTICS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202324/ 11 and 03/10/2023
HQ File Number	HQRNORM APPLY 00004461AM24
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision:	
Committee Report Awaited.	

Case No.	5 / NC/2/MEET/Sep/202324/11
Case Status	Case Deferred
Party Name	VEER-O-METALS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202324/ 11 and 03/10/2023
HQ File Number	HQRNORM APPLY 00004621AM24
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	6 / NC/2/MEET/Sep/202324/11
Case Status	Case Deferred
Party Name	MUNDRA SOLAR PV LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202324/ 11 and 03/10/2023
HQ File Number	HQRNORM APPLY 00005135AM24
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	7 / NC/2/MEET/Sep/202324/11
Case Status	Case Deferred
Party Name	MUNDRA SOLAR PV LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202324/ 11 and 03/10/2023
HQ File Number	HQRNORM APPLY 00005136AM24
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	8 / NC/2/MEET/Sep/202324/11
Case Status	Case Deferred
Party Name	MUNDRA SOLAR ENERGY LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202324/ 11 and 03/10/2023
HQ File Number	HQRNORM APPLY 00005164AM24
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision:	

Case deferred for the comments of TE.

Case No.	9 / NC/2/MEET/Sep/202324/11
Case Status	Case Deferred
Party Name	MODISON LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202324/ 11 and 03/10/2023
HQ File Number	HQRNORM REVIW00005223AM24
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	10 / NC/2/MEET/Sep/202324/11
Case Status	Case Deferred
Party Name	MODISON LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202324/ 11 and 03/10/2023
HQ File Number	HQRNORM REVIW00005224AM24
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	11 / NC/2/MEET/Sep/202324/11
Case Status	Case Deferred
Party Name	MPP TECHNOLOGIES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202324/ 11 and 03/10/2023
HQ File Number	HQRNORM REVIW00000003AM24
RA File Number	072404000399 AM10

Licence No and Date	0710069915/09/02/2010
Norms Committee Decision:	
Case referred for the comments of TEC-3.	

Case No.	12 / NC/2/MEET/Sep/202324/11
Case Status	Case Deferred
Party Name	AMC COOKWARE (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202324/ 11 and 03/10/2023
HQ File Number	HQRNORM REVIW00000879AM23
RA File Number	072404000002 AM15
Licence No and Date	0710104026/12/05/2014
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	13 / NC/2/MEET/Sep/202324/11
Case Status	Case Deferred
Party Name	QUALITY POWER ELECTRICAL EQUIPMENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202324/ 11 and 03/10/2023
HQ File Number	HQRNORM REVIW00004479AM24
RA File Number	NA
Licence No and Date	3110065052/12/11/2014
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	14 / NC/2/MEET/Sep/202324/11
Case Status	Case Deferred
Party Name	HASTALLOY INDIA LIMITED
Meeting Number	NC/ 2/ MEET/ Sep/ 202324/ 11 and 03/10/2023

and Date	
HQ File Number	HQRNORM REVIW00004129AM24
RA File Number	262404000005 AM18
Licence No and Date	2610012798/26/05/2017
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	15 / NC/2/MEET/Sep/202324/11
Case Status	Case Deferred
Party Name	RAJGURU ENTERPRISES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202324/ 11 and 03/10/2023
HQ File Number	HQRNORM REVIW00007157AM23
RA File Number	039504000202 AM18
Licence No and Date	0310813798/07/06/2017
Norms Committee Decision:	
The case stands Deferred for the comments of TE.	

Case No.	16 / NC/2/MEET/Sep/202324/11
Case Status	Case Approved
Party Name	CONSOLIDATED COIN COMPANY PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202324/ 11 and 03/10/2023
HQ File Number	HQRNORM REVIW00146593AM22
RA File Number	052304000274 AM18
Licence No and Date	0510404377/27/10/2017
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (DPIIT) via mail vide U.O. No.: P-47011/62J2019-TSW dated 03.10.2023, as under:	
I. Quantity of import item at Sl. No.1 (Copper Scrap Millberry) may be allowed as 1.1351 Kgs. /Kg, content in the export item. II. Quantity of import item at Sl. No.2 (Nickel Full Plates) may be allowed as 1.1381 Kgs. /Kg. content in the export item.	

III. Quantity of import item at **SI.No.3** (Zinc Ingots) may be allowed as **1.1292 Kgs. /Kg.** content in the export item.

RA concerned may take suitable consequential action accordingly.

Case No.	17 / NC/2/MEET/Sep/202324/11
Case Status	Case Deferred
Party Name	CONSOLIDATED COIN COMPANY PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202324/ 11 and 03/10/2023
HQ File Number	HQRNORM REVIW00146522AM22
RA File Number	052304000387 AM18
Licence No and Date	0510405317/11/01/2018
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	18 / NC/2/MEET/Sep/202324/11
Case Status	Case Deferred
Party Name	SHIVALIK BIMETAL CONTROLS LTD
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202324/ 11 and 03/10/2023
HQ File Number	HQRNORM REVIW00149924AM22
RA File Number	052404000521 AM18
Licence No and Date	0510405455/30/01/2018
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	19 / NC/2/MEET/Sep/202324/11
Case Status	Case Approved
Party Name	TRAFOMECH INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202324/ 11 and 03/10/2023

HQ File Number	018105000800AM19
RA File Number	072404000011 AM19
Licence No and Date	0710113216/02/05/2018

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (MHI) dated 03.10.2023, as under:

Sr.No.	Import Item Name	% Wastage Allowed
1.	Blocked Core EC02353	Under GN-4, Net-to-Net with accountability clause
2.	Magnetic G O Core	Under GN-4, Net-to-Net with accountability clause
3.	Polyimide Film	2% wastage on net content basis/as applied for whichever is minimum
4.	Aluminum Foil	2% wastage on net content basis/as applied for whichever is minimum
5.	RMR	2% wastage on net content basis/as applied for whichever is minimum

RA concerned may take suitable consequential action accordingly.

Case No.	20 / NC/2/MEET/Sep/202324/11
Case Status	Case Deferred
Party Name	POLYCAB INDIA LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202324/ 11 and 03/10/2023
HQ File Number	HQRNORM REVIW00004493AM24
RA File Number	039504000186 AM19
Licence No and Date	0310821495/06/06/2018
Norms Committee Decision:	

Case deferred for the comments of TE.

Case No.	21 / NC/2/MEET/Sep/202324/11
Case Status	Case Deferred
Party Name	SVAM TOYAL PACKAGING INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202324/ 11 and 03/10/2023
HQ File Number	HQRNORM REVIW00004713AM24
RA File Number	052404000152 AM19
Licence No and Date	0510406758/06/06/2018
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	22 / NC/2/MEET/Sep/202324/11
Case Status	Case Deferred
Party Name	SHIVALIK BIMETAL CONTROLS LTD
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202324/ 11 and 03/10/2023
HQ File Number	HQRNORM REVIW00149890AM22
RA File Number	052404000242 AM19
Licence No and Date	0510407345/27/07/2018
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	23 / NC/2/MEET/Sep/202324/11
Case Status	Case Deferred
Party Name	SHIVALIK BIMETAL CONTROLS LTD
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202324/ 11 and 03/10/2023
HQ File Number	HQRNORM REVIW00155361AM22
RA File Number	052404000449 AM19

Licence No and Date	0510408423/15/11/2018
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	24 / NC/2/MEET/Sep/202324/11
Case Status	Case Deferred
Party Name	SVAM TOYAL PACKAGING INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202324/ 11 and 03/10/2023
HQ File Number	HQRNORM REVIW00004712AM24
RA File Number	052404000545 AM19
Licence No and Date	0510409094/27/12/2018
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	25 / NC/2/MEET/Sep/202324/11
Case Status	Case Deferred
Party Name	R R KABEL LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202324/ 11 and 03/10/2023
HQ File Number	HQRNORM REVIW00005110AM24
RA File Number	039504001142 AM19
Licence No and Date	0310826952/08/02/2019
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	26 / NC/2/MEET/Sep/202324/11
Case Status	Case Deferred
Party Name	BELDEN INDIA PRIVATE LIMITED
Meeting Number	NC/ 2/ MEET/ Sep/ 202324/ 11 and 03/10/2023

and Date	
HQ File Number	HQRNORM REVIW00004846AM24
RA File Number	318304000188 AM19
Licence No and Date	3110067347/11/03/2019
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	27 / NC/2/MEET/Sep/202324/11
Case Status	Case Deferred
Party Name	RAVIN CABLES LTD
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202324/ 11 and 03/10/2023
HQ File Number	HQRNORM REVIW00005015AM24
RA File Number	039504001313 AM19
Licence No and Date	0310828162/04/04/2019
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	28 / NC/2/MEET/Sep/202324/11
Case Status	Case Deferred
Party Name	SHIVALIK BIMETAL CONTROLS LTD
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202324/ 11 and 03/10/2023
HQ File Number	HQRNORM REVIW00150139AM22
RA File Number	052404000054 AM20
Licence No and Date	0510410424/30/04/2019
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	29 / NC/2/MEET/Sep/202324/11
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Case Status	Case Deferred
Party Name	TECHNO TRAK ENGINEERS
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202324/ 11 and 03/10/2023
HQ File Number	HQRNORM REVIW00004209AM24
RA File Number	318304000043 AM20
Licence No and Date	3110067444/10/06/2019
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	30 / NC/2/MEET/Sep/202324/11
Case Status	Case Approved
Party Name	CONSOLIDATED COIN COMPANY PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202324/ 11 and 03/10/2023
HQ File Number	HQRNORM REVIW00004722AM24
RA File Number	052304000178 AM20
Licence No and Date	0510411489/09/08/2019
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (DPIIT) via mail vide U.O. No.: P-47011/6212019-TSW dated 03.10.2023, as under: I. Quantity of import item at Sl.No.1 (Copper Scrap Millberry) may be allowed as 104,089 Kgs. as 1.1351 Kgs. /Kg, content in the export item. II. Quantity of import item at Sl.No.2 Zinc Ingots may be allowed as 44378 Kgs. as 1.1292 Kgs. /Kg, content in the export item. RA concerned may take suitable consequential action accordingly.	

Case No.	31 / NC/2/MEET/Sep/202324/11
Case Status	Case Approved
Party Name	CONSOLIDATED COIN COMPANY PRIVATE LIMITED
Meeting Number	NC/ 2/ MEET/ Sep/ 202324/ 11 and 03/10/2023

and Date	
HQ File Number	HQRNORM REVIW00004687AM24
RA File Number	052304000244 AM20
Licence No and Date	0510411905/23/09/2019
Norms Committee Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (DPIIT) via mail vide U.O. No.: P-47011/62/2019-TSW dated 03.10.2023, as under: I. Quantity of import item at SI.No.1 (Copper Scrap Millberry) may be allowed as 198,640 Kgs. as 1.1351 Kgs./Kg. content in the export item. II. Quantity of import item at SI.No.2 (Zinc Ingots) may be allowed as 84690 Kgs. as 1.1292 Kgs./Kg. content in the export item. RA concerned may take suitable consequential action accordingly.	

Case No.	32 / NC/2/MEET/Sep/202324/11
Case Status	Case Rejected
Party Name	LSML PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202324/ 11 and 03/10/2023
HQ File Number	HQRNORM REVIW00002953AM23
RA File Number	042404000102 AM20
Licence No and Date	0410166105/25/09/2019
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 17.03.2023 and a reminder has been sent on 01.04.2023, 16.04.2023, 01.05.2023, 11.05.2023, 26.05.2023 for furnishing information/documents. However, no information has been received. Therefore, Committee decided to reject the case and directed the firm to pay applicable custom duty with interest for EODC. The case stands rejected.	

Case No.	33 / NC/2/MEET/Sep/202324/11
Case Status	Case Approved

Party Name	GUJARAT COPPER ALLOYS LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202324/ 11 and 03/10/2023
HQ File Number	HQRNORM REVIW00004383AM24
RA File Number	039404000544 AM20
Licence No and Date	0310832237/15/10/2019
Norms Committee Decision: The Committee considered the case as per the agenda and decided to ratify the ad-hoc norms as per the attached record notes of the special committee held on 20.09.2023. RA concerned may take suitable consequential action accordingly.	

Case No.	34 / NC/2/MEET/Sep/202324/11
Case Status	Case Deferred
Party Name	CONSOLIDATED COIN COMPANY PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202324/ 11 and 03/10/2023
HQ File Number	HQRNORM REVIW00004689AM24
RA File Number	052304000295 AM20
Licence No and Date	0510412320/01/11/2019
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	35 / NC/2/MEET/Sep/202324/11
Case Status	Case Deferred
Party Name	CONSOLIDATED COIN COMPANY PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202324/ 11 and 03/10/2023
HQ File Number	HQRNORM REVIW00004690AM24
RA File Number	052304000296 AM20
Licence No and Date	0510412323/01/11/2019
Norms Committee Decision:	

Case deferred for the comments of TE.

Case No.	36 / NC/2/MEET/Sep/202324/11
Case Status	Case Approved
Party Name	CONSOLIDATED COIN COMPANY PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202324/ 11 and 03/10/2023
HQ File Number	HQRNORM REVIW00004691AM24
RA File Number	052304000325 AM20
Licence No and Date	0510412681/28/11/2019
Norms Committee Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (DPIIT) via mail vide U.O. No.: P-47011/6212019- TSW dated 03.10.2023, as under: I. Quantity of import item at SI.No.1 (Copper Scrap Millberry) may be allowed as 1.1351 Kgs. /Kg. content in the export item. II. Quantity of import item at SI.No.2 (Nickel Full Plates) may be allowed as 1.1381 Kgs. /Kg. content in the export item. III. Quantity of import item at SI.No.3 (Zinc Ingots) may be allowed as 1.1292 Kgs. /Kg. content in the export item. RA concerned may take suitable consequential action accordingly.	

Case No.	37 / NC/2/MEET/Sep/202324/11
Case Status	Case Approved
Party Name	RAJ METAL INDUSTRIES
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202324/ 11 and 03/10/2023
HQ File Number	HQRNORM REVIW00004857AM24
RA File Number	022404000143 AM20
Licence No and Date	0210209635/20/12/2019
Norms Committee Decision: The Committee considered the case as per the agenda and decided to ratify the ad-hoc norms as per the attached record notes of the special committee held on 20.09.2023.	

RA concerned may take suitable consequential action accordingly.

Case No.	38 / NC/2/MEET/Sep/202324/11
Case Status	Case Deferred
Party Name	ARMOR PLAST PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202324/ 11 and 03/10/2023
HQ File Number	HQRNORM REVIW00001773AM24
RA File Number	072404000309 AM20
Licence No and Date	0710116277/18/03/2020
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	39 / NC/2/MEET/Sep/202324/11
Case Status	Case Deferred
Party Name	R R KABEL LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202324/ 11 and 03/10/2023
HQ File Number	HQRNORM APPLY 00000249AM24
RA File Number	NA
Licence No and Date	0310836233/15/05/2020
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	40 / NC/2/MEET/Sep/202324/11
Case Status	Case Deferred
Party Name	POWERCORE INDUSTRIES INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202324/ 11 and 03/10/2023
HQ File Number	HQRNORM REVIW00003737AM24

RA File Number	072404000315 AM20
Licence No and Date	0710116462/15/05/2020
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	41 / NC/2/MEET/Sep/202324/11
Case Status	Case Approved
Party Name	NAGREEKA INDCON PRODUCTS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202324/ 11 and 03/10/2023
HQ File Number	018105000575AM21
RA File Number	039504001148 AM20
Licence No and Date	0310836580/08/06/2020
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (DPIIT) via mail vide U.O.NO. P-47011/354/2019-TSW dated 10.04.2023, as under: I. It may be specified with description of export items and quantity of import item may be allowed as 1.15 Kgs/Kg. content in the export items by taking clue from SION C-22. RA concerned may take suitable consequential action accordingly.	

Case No.	42 / NC/2/MEET/Sep/202324/11
Case Status	Case Approved
Party Name	RAJ METAL INDUSTRIES
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202324/ 11 and 03/10/2023
HQ File Number	HQRNORM REVIW00004856AM24
RA File Number	022404000018 AM21
Licence No and Date	0210209908/08/06/2020
Norms Committee Decision:	
The Committee considered the case as per the agenda and decided to ratify the ad-hoc norms as per the attached record notes of the special committee held on 20.09.2023.	

RA concerned may take suitable consequential action accordingly.

Case No.	43 / NC/2/MEET/Sep/202324/11
Case Status	Case Deferred
Party Name	SUMRIDHI ALUMINIUM PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202324/ 11 and 03/10/2023
HQ File Number	HQRNORM REVIW00000873AM23
RA File Number	052404000101 AM21
Licence No and Date	0510414397/15/06/2020
Norms Committee Decision:	
Committee Report Awaited.	

Case No.	44 / NC/2/MEET/Sep/202324/11
Case Status	Case Deferred
Party Name	R R KABEL LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202324/ 11 and 03/10/2023
HQ File Number	HQRNORM APPLY 00000203AM24
RA File Number	NA
Licence No and Date	0310836905/26/06/2020
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	45 / NC/2/MEET/Sep/202324/11
Case Status	Case Deferred
Party Name	INDIANA GRATINGS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202324/ 11 and 03/10/2023
HQ File Number	HQRNORM REVIW00004502AM24
RA File Number	039404000281 AM21

Licence No and Date	0310837294/21/07/2020
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	46 / NC/2/MEET/Sep/202324/11
Case Status	Case Deferred
Party Name	JINDAL SAW LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202324/ 11 and 03/10/2023
HQ File Number	HQRNORM REVIW00004559AM23
RA File Number	052304000084 AM21
Licence No and Date	0510414673/21/07/2020
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	47 / NC/2/MEET/Sep/202324/11
Case Status	Case Deferred
Party Name	ASEEM TECHNOLOGIES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202324/ 11 and 03/10/2023
HQ File Number	018105000669AM21
RA File Number	562404000013 AM21
Licence No and Date	5610005913/30/07/2020
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	48 / NC/2/MEET/Sep/202324/11
Case Status	Case Deferred
Party Name	R T JAIN AND COMPANY
Meeting Number	NC/ 2/ MEET/ Sep/ 202324/ 11 and 03/10/2023

and Date	
HQ File Number	HQRNORM REVIW00004858AM24
RA File Number	039504000261 AM21
Licence No and Date	0310837519/31/07/2020
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	49 / NC/2/MEET/Sep/202324/11
Case Status	Case Deferred
Party Name	R T JAIN AND COMPANY
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202324/ 11 and 03/10/2023
HQ File Number	HQRNORM REVIW00004878AM24
RA File Number	039504000261 AM21
Licence No and Date	0310837519/31/07/2020
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	50 / NC/2/MEET/Sep/202324/11
Case Status	Case Deferred
Party Name	APAR INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202324/ 11 and 03/10/2023
HQ File Number	HQRNORM REVIW00004737AM24
RA File Number	342404000121 AM21
Licence No and Date	3410046325/26/08/2020
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	51 / NC/2/MEET/Sep/202324/11
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Case Status	Case Deferred
Party Name	APL METALS LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202324/ 11 and 03/10/2023
HQ File Number	018105000720AM21
RA File Number	022404000063 AM21
Licence No and Date	0210210068/28/08/2020
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	52 / NC/2/MEET/Sep/202324/11
Case Status	Case Deferred
Party Name	R T JAIN AND COMPANY
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202324/ 11 and 03/10/2023
HQ File Number	HQRNORM REVIW00004876AM24
RA File Number	039504000347 AM21
Licence No and Date	0310838097/04/09/2020
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	53 / NC/2/MEET/Sep/202324/11
Case Status	Case Deferred
Party Name	NICO EXTRUSIONS LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202324/ 11 and 03/10/2023
HQ File Number	HQRNORM REVIW00001152AM23
RA File Number	039504001229 AM20
Licence No and Date	0310838703/05/10/2020
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	54 / NC/2/MEET/Sep/202324/11
Case Status	Case Approved
Party Name	U K B ELECTRONICS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202324/ 11 and 03/10/2023
HQ File Number	018105000786AM21
RA File Number	052404000337 AM21
Licence No and Date	0510415441/08/10/2020
Norms Committee Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (Tec-3) dated 29.09.2023 via email, as under: I. Import item at Sl.No. 4 & 5 - Net to net as per GN4. RA concerned may take suitable consequential action accordingly.	

Case No.	55 / NC/2/MEET/Sep/202324/11
Case Status	Case Deferred
Party Name	HI TECH STAINLESS WORLD
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202324/ 11 and 03/10/2023
HQ File Number	HQRNORM REVIW00004207AM24
RA File Number	039404000499 AM21
Licence No and Date	0310838793/08/10/2020
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	56 / NC/2/MEET/Sep/202324/11
Case Status	Case Approved

Party Name	CONSOLIDATED COIN COMPANY PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202324/ 11 and 03/10/2023
HQ File Number	HQRNORM REVIW00004692AM24
RA File Number	052304000255 AM21
Licence No and Date	0510415694/29/10/2020
Norms Committee Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (DPIIT) via mail vide U.O No. P-47011/62/2019- TSW dated 03.10.2023, as under: I. Quantity of import item at SI.No.1 (Copper Scrap Millberry) may be allowed as 1.1351 Kgs./Kg. content in the export item. II. Quantity of import item at SI.No.2 (Nickel Full Plates) may be allowed as 1.1381Kgs. /Kg. content in the export item. III. Quantity of import item at SI.No.3 (Aluminum Ingo s) may be allowed as 1.1324 Kgs./Kg. content in the export item. RA concerned may take suitable consequential action accordingly.	

Case No.	57 / NC/2/MEET/Sep/202324/11
Case Status	Case Deferred
Party Name	UPR ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202324/ 11 and 03/10/2023
HQ File Number	HQRNORM REVIW00007220AM23
RA File Number	039504000495 AM21
Licence No and Date	0310839499/12/11/2020
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: I. Model number, technical specification and specific quantity-both in terms of number (if any) and/or weight, of each export product (Appendix-33 of current HBP refers). II. Detail technical note on manufacturing process including the relevant flow sheet. III. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished. IV. Weight of each Export Product. V. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input	

in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.

- VI. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.
- VII. Sheet layout diagram of the material indicating the wastage during blanking.

The case stands deferred.

Case No.	58 / NC/2/MEET/Sep/202324/11
Case Status	Case Deferred
Party Name	PARAS DEFENCE AND SPACE TECHNOLOGIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202324/ 11 and 03/10/2023
HQ File Number	HQRNORM REVIW00005653AM23
RA File Number	039504000507 AM21
Licence No and Date	0310839582/17/11/2020
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	59 / NC/2/MEET/Sep/202324/11
Case Status	Case Deferred
Party Name	NAMO ALLOYS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202324/ 11 and 03/10/2023
HQ File Number	HQRNORM APPLY 00045744AM21
RA File Number	05AA04020219 AM21
Licence No and Date	0511000401/23/12/2020
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	60 / NC/2/MEET/Sep/202324/11
Case Status	Case Deferred
Party Name	GODREJ AND BOYCE MANUFACTURING COMPANY LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202324/ 11 and 03/10/2023
HQ File Number	HQRNORM APPLY 00052208AM21
RA File Number	03AA04014021 AM21
Licence No and Date	0311000356/01/01/2021
Norms Committee Decision: The Committee considered the case as per agenda and decided to call for PH. The case stands deferred.	

Case No.	61 / NC/2/MEET/Sep/202324/11
Case Status	Case Deferred
Party Name	M & B ENGINEERING LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202324/ 11 and 03/10/2023
HQ File Number	HQRNORM REVIW00004164AM24
RA File Number	08AA04005674 AM21
Licence No and Date	0811000264/01/01/2021
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	62 / NC/2/MEET/Sep/202324/11
Case Status	Case Deferred
Party Name	R R KABEL LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202324/ 11 and 03/10/2023
HQ File Number	HQRNORM REVIW00007229AM23

RA File Number	03AA04012072 AM21
Licence No and Date	0311000623/04/01/2021
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: I. List of export item(s) with size of conductors in cables along with quantities of cables in Kms, conductor size wise. II. Detailed calculations for the requirement of each raw material, export product wise supported by the Cross sectional diagram of the cable/Buyers data sheet. III. Net weight per KM of each Cable. IV. Material balancing viz. net content of each imported and indigenous input, export product wise, per KM of export product. V. Total requirement of each raw material, export product wise, in a tabular form. The case stands deferred.	

Case No.	63 / NC/2/MEET/Sep/202324/11
Case Status	Case Deferred
Party Name	SHIVALIK BIMETAL CONTROLS LTD
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202324/ 11 and 03/10/2023
HQ File Number	HQRNORM APPLY 00062046AM21
RA File Number	05AA04023550 AM21
Licence No and Date	0511000774/13/01/2021
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	64 / NC/2/MEET/Sep/202324/11
Case Status	Case Deferred
Party Name	SUTTATTI ENTERPRISES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202324/ 11 and 03/10/2023

HQ File Number	HQRNORM REVIW00001718AM24
RA File Number	31AA04004923 AM21
Licence No and Date	3111000112/23/01/2021
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	65 / NC/2/MEET/Sep/202324/11
Case Status	Case Deferred
Party Name	R R KABEL LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202324/ 11 and 03/10/2023
HQ File Number	HQRNORM REVIW00007239AM23
RA File Number	03AA04012296 AM21
Licence No and Date	0311000963/25/01/2021
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	66 / NC/2/MEET/Sep/202324/11
Case Status	Case Deferred
Party Name	R R KABEL LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202324/ 11 and 03/10/2023
HQ File Number	HQRNORM REVIW00000012AM24
RA File Number	03AA04018289 AM21
Licence No and Date	0311001031/27/01/2021
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	67 / NC/2/MEET/Sep/202324/11
Case Status	Case Deferred

Party Name	CHANDA STEEL WORKS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202324/ 11 and 03/10/2023
HQ File Number	HQRNORM REVIW00000015AM24
RA File Number	05AA04026888 AM21
Licence No and Date	0511000999/29/01/2021
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	68 / NC/2/MEET/Sep/202324/11
Case Status	Case Deferred
Party Name	VON ROLL (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202324/ 11 and 03/10/2023
HQ File Number	HQRNORM REVIW00001962AM24
RA File Number	07AA04007652 AM21
Licence No and Date	0711000394/29/01/2021
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: I. Weight of Export Product. II. Calculations of quantity of import item no.1. The case stands deferred.	

Case No.	69 / NC/2/MEET/Sep/202324/11
Case Status	Case Deferred
Party Name	NUCON AEROSPACE PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202324/ 11 and 03/10/2023
HQ File Number	HQRNORM APPLY 00075890AM21
RA File Number	09AA04004073 AM21

Licence No and Date	0911000249/03/02/2021
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	70 / NC/2/MEET/Sep/202324/11
Case Status	Case Approved
Party Name	BHAGYANAGAR COPPER PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202324/ 11 and 03/10/2023
HQ File Number	HQRNORM REVIW00004293AM24
RA File Number	09AA04003620 AM21
Licence No and Date	0911000291/10/02/2021
Norms Committee Decision:	
The Committee considered the case as per the agenda and decided to ratify the ad-hoc norms as per the attached record notes of the special committee held on 20.09.2023.	
RA concerned may take suitable consequential action accordingly.	

Case No.	71 / NC/2/MEET/Sep/202324/11
Case Status	Case Deferred
Party Name	APAR INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202324/ 11 and 03/10/2023
HQ File Number	HQRNORM APPLY 00084250AM21
RA File Number	342404000291 AM20
Licence No and Date	3411000026/15/02/2021
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	72 / NC/2/MEET/Sep/202324/11
Case Status	Case Deferred
Party Name	MITTAL COIN PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202324/ 11 and 03/10/2023
HQ File Number	HQRNORM APPLY 00004266AM24
RA File Number	NA
Licence No and Date	5611000143/26/02/2021
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	73 / NC/2/MEET/Sep/202324/11
Case Status	Case Deferred
Party Name	R T JAIN AND COMPANY
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202324/ 11 and 03/10/2023
HQ File Number	HQRNORM REVIW00004865AM24
RA File Number	03AA04027732 AM21
Licence No and Date	0311002274/08/03/2021
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	74 / NC/2/MEET/Sep/202324/11
Case Status	Case Approved
Party Name	BHAGYANAGAR COPPER PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202324/ 11 and 03/10/2023
HQ File Number	HQRNORM REVIW00004386AM24
RA File Number	09AA04004980 AM21
Licence No and Date	0911000654/31/03/2021
Norms Committee Decision:	
The Committee considered the case as per the agenda and decided to ratify the ad-hoc norms as per the attached record notes of the special committee held on 20.09.2023.	

RA concerned may take suitable consequential action accordingly.

Case No.	75 / NC/2/MEET/Sep/202324/11
Case Status	Case Deferred
Party Name	LLOYD INSULATIONS (INDIA) LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202324/ 11 and 03/10/2023
HQ File Number	HQRNORM REVIW00000045AM24
RA File Number	04AA04000471 AM22
Licence No and Date	0411000726/27/04/2021
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	76 / NC/2/MEET/Sep/202324/11
Case Status	Case Approved
Party Name	BHAGYANAGAR COPPER PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202324/ 11 and 03/10/2023
HQ File Number	HQRNORM REVIW00004217AM24
RA File Number	09AA04000714 AM22
Licence No and Date	0911000767/04/05/2021
Norms Committee Decision:	
The Committee considered the case as per the agenda and decided to ratify the ad-hoc norms as per the attached record notes of the special committee held on 20.09.2023.	
RA concerned may take suitable consequential action accordingly	

Case No.	77 / NC/2/MEET/Sep/202324/11
Case Status	Case Approved
Party Name	JAIN RESOURCE RECYCLING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202324/ 11 and 03/10/2023
HQ File Number	HQRNORM REVIW00005685AM23
RA File Number	04AA04000009 AM22
Licence No and Date	0411000784/07/05/2021
Norms Committee Decision: The Committee considered the case as per the agenda and decided to ratify the ad-hoc norms as per the attached record notes of the special committee held on 20.09.2023. RA concerned may take suitable consequential action accordingly.	

Case No.	78 / NC/2/MEET/Sep/202324/11
Case Status	Case Approved
Party Name	JAIN RESOURCE RECYCLING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202324/ 11 and 03/10/2023
HQ File Number	HQRNORM REVIW00005686AM23
RA File Number	04AA04001550 AM22
Licence No and Date	0411000782/07/05/2021
Norms Committee Decision: The Committee considered the case as per the agenda and decided to ratify the ad-hoc norms as per the attached record notes of the special committee held on 20.09.2023. RA concerned may take suitable consequential action accordingly	

Case No.	79 / NC/2/MEET/Sep/202324/11
Case Status	Case Deferred
Party Name	UNIVERSAL FLEXIBLES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202324/ 11 and 03/10/2023

HQ File Number	HQRNORM REVIW00004600AM23
RA File Number	07AA04002079 AM22
Licence No and Date	0711001089/13/05/2021
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	80 / NC/2/MEET/Sep/202324/11
Case Status	Case Approved
Party Name	SHIVALIK BIMETAL CONTROLS LTD
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202324/ 11 and 03/10/2023
HQ File Number	HQRNORM REVIW00004831AM23
RA File Number	05AA04012236 AM22
Licence No and Date	0511002638/17/05/2021
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (DPIIT) via mail vide U.O No. P-47011/80/2019- TSW dated 28.08.2023, as under: I. Quantity of import items at Sl.No.1 to 4 may be allowed as 1.10Kgs./Kg content in the export items RA concerned may take suitable consequential action accordingly.	

Case No.	81 / NC/2/MEET/Sep/202324/11
Case Status	Case Deferred
Party Name	HISAR METAL INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202324/ 11 and 03/10/2023
HQ File Number	HQRNORM REVIW00005045AM24
RA File Number	05AA04014994 AM22
Licence No and Date	0511002677/18/05/2021
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE:	

I. Please provide the 4E for the unit.

The case stands deferred.

Case No.	82 / NC/2/MEET/Sep/202324/11
Case Status	Case Approved
Party Name	APL METALS LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202324/ 11 and 03/10/2023
HQ File Number	HQRNORM APPLY 00050007AM22
RA File Number	02AA04005025 AM22
Licence No and Date	0211000732/24/05/2021
Norms Committee Decision:	
The Committee considered the case as per the agenda and decided to ratify the ad-hoc norms as per the attached record notes of the special committee held on 20.09.2023.	
RA concerned may take suitable consequential action accordingly.	

Case No.	83 / NC/2/MEET/Sep/202324/11
Case Status	Case Deferred
Party Name	ULTRA FOIL
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202324/ 11 and 03/10/2023
HQ File Number	HQRNORM REVIW00004708AM24
RA File Number	05AA04018575 AM22
Licence No and Date	0511002791/25/05/2021
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	84 / NC/2/MEET/Sep/202324/11
Case Status	Case Deferred
Party Name	SELP INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202324/ 11 and 03/10/2023
HQ File Number	HQRNORM REVIW00001269AM24
RA File Number	03AA04012394 AM22
Licence No and Date	0311004147/30/05/2021
Norms Committee Decision: The Committee considered the case as per agenda and decided to call for PH, with sample of import and export. The case stands deferred.	

Case No.	85 / NC/2/MEET/Sep/202324/11
Case Status	Case Approved
Party Name	BHAGYANAGAR COPPER PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202324/ 11 and 03/10/2023
HQ File Number	HQRNORM REVIW00003727AM24
RA File Number	09AA04003279 AM22
Licence No and Date	0911000999/02/06/2021
Norms Committee Decision: The Committee considered the case as per the agenda and decided to ratify the ad-hoc norms as per the attached record notes of the special committee held on 20.09.2023. RA concerned may take suitable consequential action accordingly	

Case No.	86 / NC/2/MEET/Sep/202324/11
Case Status	Case Approved
Party Name	RAJ METAL INDUSTRIES
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202324/ 11 and 03/10/2023

HQ File Number	HQRNORM REVIW00004839AM24
RA File Number	02AA04006626 AM22
Licence No and Date	0211000833/19/06/2021
Norms Committee Decision: The Committee considered the case as per the agenda and decided to ratify the ad-hoc norms as per the attached record notes of the special committee held on 20.09.2023. RA concerned may take suitable consequential action accordingly.	

Case No.	87 / NC/2/MEET/Sep/202324/11
Case Status	Case Deferred
Party Name	R R KABEL LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202324/ 11 and 03/10/2023
HQ File Number	HQRNORM REVIW00007052AM23
RA File Number	03AA04031820 AM22
Licence No and Date	0311005306/12/07/2021
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	88 / NC/2/MEET/Sep/202324/11
Case Status	Case Deferred
Party Name	SHIVALIK BIMETAL CONTROLS LTD
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202324/ 11 and 03/10/2023
HQ File Number	HQRNORM APPLY 00146098AM22
RA File Number	05AA04058090 AM22
Licence No and Date	0511003802/23/07/2021
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	89 / NC/2/MEET/Sep/202324/11
Case Status	Case Approved
Party Name	JAIN RESOURCE RECYCLING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202324/ 11 and 03/10/2023
HQ File Number	HQRNORM REVIW00006755AM23
RA File Number	04AA04014646 AM22
Licence No and Date	0411001207/29/07/2021
Norms Committee Decision: The Committee considered the case as per the agenda and decided to ratify the ad-hoc norms as per the attached record notes of the special committee held on 20.09.2023. RA concerned may take suitable consequential action accordingly.	

Case No.	90 / NC/2/MEET/Sep/202324/11
Case Status	Case Deferred
Party Name	SINGHAL METALLOYS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202324/ 11 and 03/10/2023
HQ File Number	HQRNORM APPLY 00153349AM22
RA File Number	05AA04067325 AM22
Licence No and Date	0511003977/03/08/2021
Norms Committee Decision: Committee Report Awaited.	

Case No.	91 / NC/2/MEET/Sep/202324/11
Case Status	Case Deferred
Party Name	ELCON ALLOYS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202324/ 11 and 03/10/2023
HQ File Number	HQRNORM APPLY 00153919AM22
RA File Number	05AA04062578 AM22

Licence No and Date	0511003984/04/08/2021
Norms Committee Decision:	
Committee Report Awaited.	

Case No.	92 / NC/2/MEET/Sep/202324/11
Case Status	Case Deferred
Party Name	SAMYAK METALS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202324/ 11 and 03/10/2023
HQ File Number	HQRNORM APPLY 00154858AM22
RA File Number	05AA04064722 AM22
Licence No and Date	0511004021/05/08/2021
Norms Committee Decision:	
Committee Report Awaited.	

Case No.	93 / NC/2/MEET/Sep/202324/11
Case Status	Case Deferred
Party Name	SINGHAL METALLOYS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202324/ 11 and 03/10/2023
HQ File Number	HQRNORM APPLY 00158556AM22
RA File Number	05AA04068063 AM22
Licence No and Date	0511004071/10/08/2021
Norms Committee Decision:	
Committee Report Awaited.	

Case No.	94 / NC/2/MEET/Sep/202324/11
Case Status	Case Deferred
Party Name	VON ROLL (INDIA) PRIVATE LIMITED
Meeting Number	NC/ 2/ MEET/ Sep/ 202324/ 11 and 03/10/2023

and Date	
HQ File Number	HQRNORM APPLY 00158792AM22
RA File Number	07AA04020435 AM22
Licence No and Date	0711001686/10/08/2021
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE:	
I. Application on ANF 4A is required.	
The case stands deferred.	

Case No.	95 / NC/2/MEET/Sep/202324/11
Case Status	Case Deferred
Party Name	NAMO ALLOYS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202324/ 11 and 03/10/2023
HQ File Number	HQRNORM APPLY 00159676AM22
RA File Number	05AA04069327 AM22
Licence No and Date	0511004097/11/08/2021
Norms Committee Decision:	
Committee Report Awaited	

Case No.	96 / NC/2/MEET/Sep/202324/11
Case Status	Case Deferred
Party Name	R T JAIN AND COMPANY
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202324/ 11 and 03/10/2023
HQ File Number	HQRNORM REVIW00004864AM24
RA File Number	03AA04062104 AM22
Licence No and Date	0311006151/13/08/2021
Norms Committee Decision:	

Case deferred for the comments of TE

Case No.	97 / NC/2/MEET/Sep/202324/11
Case Status	Case Deferred
Party Name	SAMYAK METALS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202324/ 11 and 03/10/2023
HQ File Number	HQRNORM APPLY 00164582AM22
RA File Number	05AA04070935 AM22
Licence No and Date	0511004156/17/08/2021
Norms Committee Decision:	
Committee Report Awaited	

Case No.	98 / NC/2/MEET/Sep/202324/11
Case Status	Case Deferred
Party Name	SINGHAL METALLOYS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202324/ 11 and 03/10/2023
HQ File Number	HQRNORM APPLY 00165307AM22
RA File Number	05AA04070749 AM22
Licence No and Date	0511004169/18/08/2021
Norms Committee Decision:	
Committee Report Awaited.	

Case No.	99 / NC/2/MEET/Sep/202324/11
Case Status	Case Deferred
Party Name	ICON POWER SOLUTIONS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202324/ 11 and 03/10/2023
HQ File Number	HQRNORM APPLY 00166642AM22
RA File Number	05AA04071487 AM22

Licence No and Date	0511004235/19/08/2021
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	100 / NC/2/MEET/Sep/202324/11
Case Status	Case Deferred
Party Name	APAR INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202324/ 11 and 03/10/2023
HQ File Number	HQRNORM APPLY 00169781AM22
RA File Number	34AA04006705 AM22
Licence No and Date	3411001000/24/08/2021
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	101 / NC/2/MEET/Sep/202324/11
Case Status	Case Deferred
Party Name	APAR INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202324/ 11 and 03/10/2023
HQ File Number	HQRNORM APPLY 00169783AM22
RA File Number	34AA04006658 AM22
Licence No and Date	3411001001/24/08/2021
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	102 / NC/2/MEET/Sep/202324/11
Case Status	Case Deferred
Party Name	SINGHAL METALLOYS PRIVATE LIMITED
Meeting Number	NC/ 2/ MEET/ Sep/ 202324/ 11 and 03/10/2023

and Date	
HQ File Number	HQRNORM APPLY 00171365AM22
RA File Number	05AA04072812 AM22
Licence No and Date	0511004336/26/08/2021
Norms Committee Decision:	
Committee Report Awaited.	

Case No.	103 / NC/2/MEET/Sep/202324/11
Case Status	Case Deferred
Party Name	PARAMJYOTI MOVERS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202324/ 11 and 03/10/2023
HQ File Number	HQRNORM REVIW00007163AM23
RA File Number	06AA04005983 AM22
Licence No and Date	0611000670/26/08/2021
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	104 / NC/2/MEET/Sep/202324/11
Case Status	Case Approved
Party Name	BHAGYANAGAR COPPER PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202324/ 11 and 03/10/2023
HQ File Number	HQRNORM REVIW00004216AM24
RA File Number	09AA04010782 AM22
Licence No and Date	0911001435/27/08/2021
Norms Committee Decision:	
The Committee considered the case as per the agenda and decided to ratify the ad-hoc norms as per the attached record notes of the special committee held on 20.09.2023. RA concerned may take suitable consequential action accordingly.	

Case No.	105 / NC/2/MEET/Sep/202324/11
Case Status	Case Deferred
Party Name	UPR ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202324/ 11 and 03/10/2023
HQ File Number	HQRNORM APPLY 00174278AM22
RA File Number	03AA04068897 AM22
Licence No and Date	0311006584/31/08/2021
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	106 / NC/2/MEET/Sep/202324/11
Case Status	Case Approved
Party Name	ESWARI GLOBAL METAL INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202324/ 11 and 03/10/2023
HQ File Number	HQRNORM APPLY 00177795AM22
RA File Number	07AA04024869 AM22
Licence No and Date	0711001859/06/09/2021
Norms Committee Decision:	
The Committee considered the case as per the agenda and decided to ratify the ad-hoc norms as per the attached record notes of the special committee held on 20.09.2023.	
RA concerned may take suitable consequential action accordingly.	

Case No.	107 / NC/2/MEET/Sep/202324/11
Case Status	Case Deferred
Party Name	SAMVARDHANA MOTHERSON INTERNATIONAL LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202324/ 11 and 03/10/2023

HQ File Number	HQRNORM APPLY 00184785AM22
RA File Number	05AA04082160 AM22
Licence No and Date	0511004767/15/09/2021
Norms Committee Decision: The Committee considered the case as per agenda and decided to call for PH. The case stands deferred.	

Case No.	108 / NC/2/MEET/Sep/202324/11
Case Status	Case Deferred
Party Name	GSTP (HFS) PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202324/ 11 and 03/10/2023
HQ File Number	HQRNORM APPLY 00198462AM22
RA File Number	02AA04028119 AM22
Licence No and Date	0211001278/30/09/2021
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	109 / NC/2/MEET/Sep/202324/11
Case Status	Case Deferred
Party Name	KALPATARU PROJECTS INTERNATIONAL LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202324/ 11 and 03/10/2023
HQ File Number	HQRNORM APPLY 00208729AM22
RA File Number	08AA04030892 AM22
Licence No and Date	0811002848/11/10/2021
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	110 / NC/2/MEET/Sep/202324/11
Case Status	Case Deferred
Party Name	R T JAIN AND COMPANY
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202324/ 11 and 03/10/2023
HQ File Number	HQRNORM REVIW00004855AM24
RA File Number	03AA040109387 AM22
Licence No and Date	0311007654/12/10/2021
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	111 / NC/2/MEET/Sep/202324/11
Case Status	Case Approved
Party Name	HINDUSTAN PRESSINGS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202324/ 11 and 03/10/2023
HQ File Number	HQRNORM REVIW00001571AM24
RA File Number	31AA04026949 AM22
Licence No and Date	3111000625/14/10/2021
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (DPIIT) via mail vide U.O No. P-47014/38/2022-TSW dated 11.09.2023, as under: I. Net weight of the export item may be specified as 74516 Kgs containing 61880 Kgs of Aluminum Sheet. II. Quantity of import items at SI.No.1 may be allowed as 64974 Kgs as 1.05 Kgs. /Kg. content in the export item. RA concerned may take suitable consequential action accordingly.	

Case No.	112 / NC/2/MEET/Sep/202324/11
Case Status	Case Approved
Party Name	NORDEX INDIA PRIVATE LIMITED

Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202324/ 11 and 03/10/2023
HQ File Number	HQRNORM REVIW00005279AM24
RA File Number	07AA04038083 AM22
Licence No and Date	0711002259/30/10/2021
Norms Committee Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (Tec-1) dated 02.10.2023, as under: Item of export Blade N 77.5 (part for wind operated electricity generator (WOEGS))((Total export item weight of the blade for 69 numbers 16,78,770.0 kg Item of import I. Import items at SI.No.21-27, 37-40 are components and may be allowed as per GN 4. II. Rest of items may be allowed as applied for. RA concerned may take suitable consequential action accordingly.	

Case No.	113 / NC/2/MEET/Sep/202324/11
Case Status	Case Deferred
Party Name	MEHTA TUBES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202324/ 11 and 03/10/2023
HQ File Number	HQRNORM REVIW00005247AM24
RA File Number	03AA04096740 AM22
Licence No and Date	0311009019/29/11/2021
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	114 / NC/2/MEET/Sep/202324/11
Case Status	Case Deferred
Party Name	SUCHI FASTENERS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202324/ 11 and 03/10/2023

HQ File Number	HQRNORM APPLY 00005092AM24
RA File Number	NA
Licence No and Date	3411001527/09/12/2021
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	115 / NC/2/MEET/Sep/202324/11
Case Status	Case Deferred
Party Name	JAYESH INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202324/ 11 and 03/10/2023
HQ File Number	HQRNORM REVIW00002384AM23
RA File Number	03AX04000150 AM22
Licence No and Date	0311009606/17/12/2021
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	116 / NC/2/MEET/Sep/202324/11
Case Status	Case Deferred
Party Name	KALPATARU PROJECTS INTERNATIONAL LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202324/ 11 and 03/10/2023
HQ File Number	HQRNORM APPLY 00332567AM22
RA File Number	08AX04000310 AM22
Licence No and Date	0811003883/27/01/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	117 / NC/2/MEET/Sep/202324/11
Case Status	Case Deferred

Party Name	RPK INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202324/ 11 and 03/10/2023
HQ File Number	HQRNORM APPLY 00338931AM22
RA File Number	31AX04000055 AM22
Licence No and Date	3111000939/01/02/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	118 / NC/2/MEET/Sep/202324/11
Case Status	Case Deferred
Party Name	EASTMAN AUTO & POWER LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202324/ 11 and 03/10/2023
HQ File Number	HQRNORM APPLY 00340228AM22
RA File Number	05AX04000733 AM22
Licence No and Date	0511008501/02/02/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	119 / NC/2/MEET/Sep/202324/11
Case Status	Case Approved
Party Name	JAIN RECYCLING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202324/ 11 and 03/10/2023
HQ File Number	HQRNORM REVIW00005683AM23
RA File Number	04AX04000177 AM22
Licence No and Date	0411002556/02/02/2022
Norms Committee Decision:	
The Committee considered the case as per the agenda and decided to ratify the ad-hoc norms as per the attached record notes of the special committee held on 20.09.2023.	

RA concerned may take suitable consequential action accordingly.

Case No.	120 / NC/2/MEET/Sep/202324/11
Case Status	Case Deferred
Party Name	ENRX PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202324/ 11 and 03/10/2023
HQ File Number	HQRNORM APPLY 00341318AM22
RA File Number	07AX04000329 AM22
Licence No and Date	0711003134/03/02/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	121 / NC/2/MEET/Sep/202324/11
Case Status	Case Deferred
Party Name	APAR INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202324/ 11 and 03/10/2023
HQ File Number	HQRNORM APPLY 00347588AM22
RA File Number	34AX04000231 AM22
Licence No and Date	3411001780/08/02/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	122 / NC/2/MEET/Sep/202324/11
Case Status	Case Approved
Party Name	JAIN RESOURCE RECYCLING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202324/ 11 and 03/10/2023
HQ File Number	HQRNORM REVIW00006756AM23
RA File Number	04AX04000198 AM22

Licence No and Date	0411002606/09/02/2022
Norms Committee Decision: The Committee considered the case as per the agenda and decided to ratify the ad-hoc norms as per the attached record notes of the special committee held on 20.09.2023. RA concerned may take suitable consequential action accordingly.	

Case No.	123 / NC/2/MEET/Sep/202324/11
Case Status	Case Deferred
Party Name	CONSOLIDATED COIN COMPANY PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202324/ 11 and 03/10/2023
HQ File Number	HQRNORM APPLY 00357467AM22
RA File Number	05AX04000979 AM22
Licence No and Date	0511009133/16/02/2022
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	124 / NC/2/MEET/Sep/202324/11
Case Status	Case Deferred
Party Name	R T JAIN AND COMPANY
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202324/ 11 and 03/10/2023
HQ File Number	HQRNORM REVIW00004859AM24
RA File Number	03AX04001297 AM22
Licence No and Date	0311011560/18/02/2022
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	125 / NC/2/MEET/Sep/202324/11
Case Status	Case Deferred
Party Name	JINDAL SAW LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202324/ 11 and 03/10/2023
HQ File Number	HQRNORM APPLY 00365851AM22
RA File Number	05AX04001072 AM22
Licence No and Date	0511010468/24/02/2022
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: I. Weight of each Export Product. II. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated. III. Thickness of 3LPE coating & CWC in export item and areas of 3LPE coating & CWC. IV. Separate quantities of bare pipes and 3LPE coated & CWC Pipes. V. Detailed calculations/basis for the quantities of coating and lining materials (import items at Sl. No. 7, 8, 9,10 and 12), supported by coating/lining thicknesses and coating/lining areas in export items and wastages claimed at each stage of manufacture. VI. Detailed calculations/basis for the quantities of 'Galvanized Welded Wire-Mesh (import item no. 11) with wastages claimed at each stage of manufacture. VII. Basis /calculations for the quantity of Anodes (import item No.12) and wastages claimed, if any. The case stands deferred.	

Case No.	126 / NC/2/MEET/Sep/202324/11
Case Status	Case Approved
Party Name	MOTILAL DISHED-ENDS WORKS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202324/ 11 and 03/10/2023
HQ File Number	HQRNORM APPLY 00370573AM22
RA File Number	03AX04001344 AM22
Licence No and Date	0311011992/28/02/2022
Norms Committee Decision:	

The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of MSME dated 17.08.2023, as under:

- I. Unit is fabricating vessel/tank (Booster pump suction drum). The major losses will include cutting of the desired length size from the plate and cutting of nozzle and manhole apart from edge preparations for vertical and horizontal welding seams. Taking cue from the **SION C450** and **C690** may be considered for **10 % wastage** on raw material (SS plate).

RA concerned may take suitable consequential action accordingly.

Case No.	127 / NC/2/MEET/Sep/202324/11
Case Status	Case Deferred
Party Name	METAL CARE ALLOYS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202324/ 11 and 03/10/2023
HQ File Number	HQRNORM REVIW00005132AM24
RA File Number	03AX04001458 AM22
Licence No and Date	0311011979/28/02/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	128 / NC/2/MEET/Sep/202324/11
Case Status	Case Approved
Party Name	BHAGYANAGAR COPPER PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202324/ 11 and 03/10/2023
HQ File Number	HQRNORM REVIW00004218AM24
RA File Number	09AX04000157 AM22
Licence No and Date	0911002589/01/03/2022
Norms Committee Decision:	
The Committee considered the case as per the agenda and decided to ratify the ad-hoc norms as per the attached record notes of the special committee held on 20.09.2023.	
RA concerned may take suitable consequential action accordingly.	

Case No.	129 / NC/2/MEET/Sep/202324/11
Case Status	Case Deferred
Party Name	MITTAL COIN PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202324/ 11 and 03/10/2023
HQ File Number	HQRNORM APPLY 00382155AM22
RA File Number	56AX04000104 AM22
Licence No and Date	5611000837/10/03/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	130 / NC/2/MEET/Sep/202324/11
Case Status	Case Deferred
Party Name	KALPATARU PROJECTS INTERNATIONAL LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202324/ 11 and 03/10/2023
HQ File Number	HQRNORM APPLY 00401515AM22
RA File Number	08AX04000610 AM22
Licence No and Date	0811004514/25/03/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	131 / NC/2/MEET/Sep/202324/11
Case Status	Case Deferred
Party Name	LLABDHI MANUFACTURING LLP
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202324/ 11 and 03/10/2023
HQ File Number	HQRNORM APPLY 00000006AM23
RA File Number	03AX04002098 AM22
Licence No and Date	0311013536/01/04/2022
Norms Committee Decision:	

Case deferred for the comments of TE.

Case No.	132 / NC/2/MEET/Sep/202324/11
Case Status	Case Deferred
Party Name	AUSA MEDICAL DEVICES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202324/ 11 and 03/10/2023
HQ File Number	HQRNORM APPLY 00000069AM23
RA File Number	07AX04000608 AM22
Licence No and Date	0711003608/05/04/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	133 / NC/2/MEET/Sep/202324/11
Case Status	Case Approved
Party Name	TMEIC INDUSTRIAL SYSTEMS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202324/ 11 and 03/10/2023
HQ File Number	HQRNORM APPLY 00000076AM23
RA File Number	07AX04000533 AM22
Licence No and Date	0711003614/05/04/2022
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (DPIIT) via mail vide U.O No. P-47011/31/2023-TSW dated 24.08.2023, as under: I. Quantity of import items a SI.No.1 to 29, 31, 32, 35, 37 to 45, 47 to 53, 56 to 129 may be allowed on net to net basis with accountability clause. II. Quantity of import item at SI.No.30 & 36 may be allowed as 1.02 Mtrs./ Mtr content in the export item. III. Quantity of import items at SI.No.33, 34 & 46 may be allowed as 1.01 Mtrs/Mtr content in the export item as claimed by the firm. IV. Quantity of import item at SI.No.54 may be allowed as applied for on net to net basis. V. Quantity of import item at SI.No.55 may be allowed as 1.005 Mtrs / Mtr content in the export item as claimed by the firm.	

RA concerned may take suitable consequential action accordingly.

Case No.	134 / NC/2/MEET/Sep/202324/11
Case Status	Case Approved
Party Name	TMEIC INDUSTRIAL SYSTEMS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202324/ 11 and 03/10/2023
HQ File Number	HQRNORM APPLY 00000079AM23
RA File Number	07AX04000532 AM22
Licence No and Date	0711003615/05/04/2022
Norms Committee Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (DPIIT) via mail vide U.O No. P-47011/31i2023-TSW dated 24.08.2023, as under: I. Quantity of import items at SI.No.1 to 28, 30, 31, 34, 36 to 42, 44 to 51 & 54 to 126 may be allowed on net to net basis with accountability clause. II. Quantity of import items at SI.No.29 & 35 may be allowed as 1.02 Mtrs/Mtr content in the export item. III. Quantity of import items at SI.No.32, 33 & 43 may be allowed as 1.01 Mtrs/Mtr content in the export item as claimed by the firm. IV. Quantity of import item at SI.No.52 may be allowed as applied for on net to net basis. V. Quantity of import item at SI.No.53 may be allowed as 1.005 Mtrs/Mtr content in the export item as claimed by the firm. RA concerned may take suitable consequential action accordingly.	

Case No.	135 / NC/2/MEET/Sep/202324/11
Case Status	Case Approved
Party Name	TMEIC INDUSTRIAL SYSTEMS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202324/ 11 and 03/10/2023
HQ File Number	HQRNORM APPLY 00000089AM23
RA File Number	07AX04000531 AM22
Licence No and Date	0711003639/06/04/2022
Norms Committee Decision:	

The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (DPIIT) via mail vide U.O No. P-47011/31/2023-TSW dated 28.08.2023, as under:

- I. Quantity of import items at **SI.No.1 to 28, 30, 31, 34, 36 to 44, 46 to 52 & 56 to 128** may be allowed on **net to net basis** with accountability clause.
- II. Quantity of import items at **SI.No.29 & 35** may be allowed as **1.02 Mtrs/Mtr** content in the export item.
- III. Quantity of import items at **SI.No.32, 33 & 45** may be allowed as **1.01 Mtrs/Mtr** content in the export item as claimed by the firm.
- IV. Quantity of import items at **SI.No.53 & 55** may be allowed as applied for on **net to net basis**.
- V. Quantity of import item at **SI.No.54** may be allowed as **1.005 Mtrs/Mtr** content in the export item as claimed by the firm.

RA concerned may take suitable consequential action accordingly.

Case No.	136 / NC/2/MEET/Sep/202324/11
Case Status	Case Approved
Party Name	TMEIC INDUSTRIAL SYSTEMS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202324/ 11 and 03/10/2023
HQ File Number	HQRNORM APPLY 00000090AM23
RA File Number	07AX04000530 AM22
Licence No and Date	0711003640/06/04/2022

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (DPIIT) via mail vide U.O No. P-47011/31/2023-TSW dated 24.08.2023, as under:

- I. Quantity of import items at **SI.No.1 to 28, 30, 31, 34, 36 to 42, 44 to 49 to 51 & 54 to 126** may be allowed on net to net basis with accountability clause.
- II. Quantity of import items at **SI.No.29 & 35** may be allowed as **1.02 Mtrs/Mtr** content in the respective export item.
- III. Quantity of import items at **SI.No.32, 33 & 43** may be allowed as **1.01 Mtrs/Mtr** content in the export item as claimed by the firm.
- IV. Quantity of import items at **SI.No.50 & 52** may be allowed as applied for on **net to net basis**.
- V. Quantity of import item at **SI.No.53** may be allowed as **1.005 Mtrs/Mtr** content in the export item as claimed by the firm.

RA concerned may take suitable consequential action accordingly.

Case No.	137 / NC/2/MEET/Sep/202324/11
Case Status	Case Deferred
Party Name	GARG ASSOCIATES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202324/ 11 and 03/10/2023
HQ File Number	HQRNORM APPLY 00000218AM23
RA File Number	05AX04001415 AM22
Licence No and Date	0511011863/13/04/2022
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 07.08.2023 and a reminder has been sent on 22.08.2023 for furnishing information/documents. The reply is still awaited. The Committee, therefore, decided to send a final reminder to the applicant to submit the requisite information within 15 days on DGFT BO Portal; failing which the case will be rejected without further notice with direction to the firm to pay applicable custom duty with interest for EODC. The case stands deferred.	

Case No.	138 / NC/2/MEET/Sep/202324/11
Case Status	Case Deferred
Party Name	HINDALCO INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202324/ 11 and 03/10/2023
HQ File Number	HQRNORM APPLY 00000221AM23
RA File Number	34AX04000039 AM23
Licence No and Date	3411002122/13/04/2022
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	139 / NC/2/MEET/Sep/202324/11
Case Status	Case Deferred
Party Name	ELECTRO COPPER & ALLOYS MFG . CO
Meeting Number	NC/ 2/ MEET/ Sep/ 202324/ 11 and 03/10/2023

and Date	
HQ File Number	HQRNORM APPLY 00000232AM23
RA File Number	02AX04000025 AM23
Licence No and Date	0211002255/13/04/2022
Norms Committee Decision:	
The case stands deferred for the comments of TE.	

Case No.	140 / NC/2/MEET/Sep/202324/11
Case Status	Case Approved
Party Name	ESWARI GLOBAL METAL INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202324/ 11 and 03/10/2023
HQ File Number	HQRNORM APPLY 00000330AM23
RA File Number	07AX04000546 AM22
Licence No and Date	0711003741/19/04/2022
Norms Committee Decision:	
The Committee considered the case as per the agenda and decided to ratify the ad-hoc norms as per the above record notes of the special committee held on 20.09.2023.	
RA concerned may take suitable consequential action accordingly.	

Case No.	141 / NC/2/MEET/Sep/202324/11
Case Status	Case Deferred
Party Name	BLUE HAT SOLUTIONS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202324/ 11 and 03/10/2023
HQ File Number	HQRNORM APPLY 00000334AM23
RA File Number	07AX04000036 AM23
Licence No and Date	0711003754/20/04/2022
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE:	

- I. Detail technical note on manufacturing process including the relevant flow sheet.
- II. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished.
- III. Weight of each Export Product.
- IV. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.
- V. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.
- VI. Sheet layout diagram of the material indicating the wastage during blanking.
- VII. Use of export product.

The case stands deferred.

Case No.	142 / NC/2/MEET/Sep/202324/11
Case Status	Case Approved
Party Name	VIVA COMPOSITE PANEL PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202324/ 11 and 03/10/2023
HQ File Number	HQRNORM REVIW00004037AM23
RA File Number	03AX04000314 AM23
Licence No and Date	0311014091/22/04/2022

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of consultant (SKB) dated 02.19.2023 via mail, as under:

The following Quantity of items of import may be allowed against export:

Sl No	Export Item	QUANTITY	ITEM OF IMPORT	Quantity TO BE ALLOWED
1	Aluminum Composite Sheet	500000 KGS	Uncoated Aluminum Coil (thickness less than 200 microns)	1.05 kg/Kg on the net content of the uncoated aluminum

					sheet in the export product.
				Color Coated Aluminum Coil (thickness less than 200 micron)	1.02 Kg/Kg on the net content of the color-coated Aluminum sheet in the export product.
				Paint (Solid Content 40%)	0.10 Kg/Kg on an uncoated aluminum sheet in the export product.
				LDPE Granules	1.04 Kgs/Kg on the net content in the export product
				Adhesive Film	1.04 Kgs/Kg on the net content in the export product
				Protective Film	1.04 Kgs/Kg on the net content in the export product
RA concerned may take suitable consequential action accordingly.					

Case No.	143 / NC/2/MEET/Sep/202324/11
Case Status	Case Approved
Party Name	VIVA COMPOSITE PANEL PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202324/ 11 and 03/10/2023
HQ File Number	HQRNORM REVIW00004038AM23
RA File Number	03AX04000315 AM23
Licence No and Date	0311014093/22/04/2022
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of consultant (SKB) dated 03.10.2023, as under:	

The following Quantity of items of import may be allowed against export:

SI No	Export Item	QUANTITY	ITEM OF IMPORT	Quantity TO BE ALLOWED
1	Aluminum Composite Sheet	500000 KGS	Uncoated Aluminum Coil (thickness less than 200 microns)	1.05 kg/Kg on the net content of the uncoated aluminum sheet in the export product.
			Color Coated Aluminum Coil (thickness less than 200 micron)	1.02 Kg/Kg on the net content of the color-coated Aluminum sheet in the export product.
			Paint (Solid Content 40%)	0.10 Kg/Kg on an uncoated aluminum sheet in the export product.
			LDPE Granules	1.04 Kgs/Kg on the net content in the export product
			Adhesive Film	1.04 Kgs/Kg on the net content in the export product
			Protective Film	1.04 Kgs/Kg on the net content in the export product

RA concerned may take suitable consequential action accordingly.

Case No.	144 / NC/2/MEET/Sep/202324/11
Case Status	Case Deferred
Party Name	R T JAIN AND COMPANY
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202324/ 11 and 03/10/2023

HQ File Number	HQRNORM REVIW00000164AM24
RA File Number	03AX04000379 AM23
Licence No and Date	0311014278/29/04/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	145 / NC/2/MEET/Sep/202324/11
Case Status	Case Approved
Party Name	BHAGYANAGAR COPPER PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202324/ 11 and 03/10/2023
HQ File Number	HQRNORM REVIW00003726AM24
RA File Number	09AX04000320 AM22
Licence No and Date	0911002972/06/05/2022
Norms Committee Decision:	
The Committee considered the case as per the agenda and decided to ratify the ad-hoc norms as per the attached record notes of the special committee held on 20.09.2023.	
RA concerned may take suitable consequential action accordingly.	

Case No.	146 / NC/2/MEET/Sep/202324/11
Case Status	Case Approved
Party Name	BHAGYANAGAR COPPER PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202324/ 11 and 03/10/2023
HQ File Number	HQRNORM REVIW00004220AM24
RA File Number	09AX04000411 AM22
Licence No and Date	0911002971/06/05/2022
Norms Committee Decision:	
The Committee considered the case as per the agenda and decided to ratify the ad-hoc norms as per the attached record notes of the special committee held on 20.09.2023.	

RA concerned may take suitable consequential action accordingly.

Case No.	147 / NC/2/MEET/Sep/202324/11
Case Status	Case Approved
Party Name	ELECTROLEAD (PUNE) PVT LTD
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202324/ 11 and 03/10/2023
HQ File Number	HQRNORM APPLY 00000707AM23
RA File Number	31AX04000038 AM23
Licence No and Date	3111001338/11/05/2022
Norms Committee Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of MSME dated 06.12.2022, as under: I. Wastage of 0.3% may be allowed as per the production and consumption record submitted by the firm. RA concerned may take suitable consequential action accordingly.	

Case No.	148 / NC/2/MEET/Sep/202324/11
Case Status	Case Deferred
Party Name	R R KABEL LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202324/ 11 and 03/10/2023
HQ File Number	HQRNORM APPLY 00000725AM23
RA File Number	03AX04000621 AM23
Licence No and Date	0311014660/12/05/2022
Norms Committee Decision: Case referred for the comments of DPIIT.	

Case No.	149 / NC/2/MEET/Sep/202324/11
Case Status	Case Approved

Party Name	JAIN RESOURCE RECYCLING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202324/ 11 and 03/10/2023
HQ File Number	HQRNORM REVIW00006757AM23
RA File Number	04AX04000038 AM23
Licence No and Date	0411003296/17/05/2022
Norms Committee Decision: The Committee considered the case as per the agenda and decided to ratify the ad-hoc norms as per the attached record notes of the special committee held on 20.09.2023. RA concerned may take suitable consequential action accordingly.	

Case No.	150 / NC/2/MEET/Sep/202324/11
Case Status	Case Deferred
Party Name	ENERCON WINDENERGY PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202324/ 11 and 03/10/2023
HQ File Number	HQRNORM REVIW00001611AM24
RA File Number	07AX04000061 AM23
Licence No and Date	0711003992/18/05/2022
Norms Committee Decision: 1. The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: Revised material balance sheet indicating wt of export product. A. Gross and net weight of import items raw material, B. List of components with weight C. Approved drawing of export item indicating weight thereof. The case stands deferred.	

Case No.	151 / NC/2/MEET/Sep/202324/11
Case Status	Case Deferred

Party Name	ENERCON WINDENERGY PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202324/ 11 and 03/10/2023
HQ File Number	HQRNORM REVIW00001621AM24
RA File Number	07AX04000070 AM23
Licence No and Date	0711003994/18/05/2022
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: I. Revised material balance sheet indicating wt of export product A. Gross and net weight of import items raw material, B. List of components with weight C. Approved drawing of export item indicating weight thereof. The case stands deferred.	

Case No.	152 / NC/2/MEET/Sep/202324/11
Case Status	Case Deferred
Party Name	ENERCON WINDENERGY PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202324/ 11 and 03/10/2023
HQ File Number	HQRNORM REVIW00001622AM24
RA File Number	07AX04000066 AM23
Licence No and Date	0711003999/18/05/2022
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: I. Revised material balance sheet indicating wt of export product A. Gross and net weight of import items raw material, B. List of components with weight C. Approved drawing of export item indicating weight thereof. The case stands deferred.	

Case No.	153 / NC/2/MEET/Sep/202324/11
Case Status	Case Deferred
Party Name	ENERCON WINDENERGY PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202324/ 11 and 03/10/2023
HQ File Number	HQRNORM REVIW00001623AM24
RA File Number	07AX04000060 AM23
Licence No and Date	0711003995/18/05/2022
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: I. Revised material balance sheet indicating wt of export product A. Gross and net weight of import items raw material, B. List of components with weight C. Approved drawing of export item indicating weight thereof. The case stands deferred.	

Case No.	154 / NC/2/MEET/Sep/202324/11
Case Status	Case Deferred
Party Name	ENERCON WINDENERGY PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202324/ 11 and 03/10/2023
HQ File Number	HQRNORM REVIW00001624AM24
RA File Number	07AX04000063 AM23
Licence No and Date	0711003996/18/05/2022
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: I. Revised material balance sheet indicating wt of export product A. Gross and net weight of import items raw material,	

B. List of components with weight

C. Approved drawing of export item indicating weight thereof.

The case stands deferred.

Case No.	155 / NC/2/MEET/Sep/202324/11
Case Status	Case Deferred
Party Name	ENERCON WINDENERGY PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202324/ 11 and 03/10/2023
HQ File Number	HQRNORM REVIW00001625AM24
RA File Number	07AX04000058 AM23
Licence No and Date	0711003997/18/05/2022
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE:	
I. Revised material balance sheet indicating wt of export product	
A. Gross and net weight of import items raw material,	
B. List of components with weight	
C. Approved drawing of export item indicating weight thereof.	
The case stands deferred.	

Case No.	156 / NC/2/MEET/Sep/202324/11
Case Status	Case Deferred
Party Name	ENERCON WINDENERGY PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202324/ 11 and 03/10/2023
HQ File Number	HQRNORM REVIW00001626AM24
RA File Number	07AX04000065 AM23
Licence No and Date	0711004001/18/05/2022
Norms Committee Decision:	

The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE:

I. Revised material balance sheet indicating wt of export product

A. Gross and net weight of import items raw material,

B. List of components with weight

C. Approved drawing of export item indicating weight thereof.

The case stands deferred.

Case No.	157 / NC/2/MEET/Sep/202324/11
Case Status	Case Deferred
Party Name	ENERCON WINDENERGY PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202324/ 11 and 03/10/2023
HQ File Number	HQRNORM REVIW00001627AM24
RA File Number	07AX04000067 AM23
Licence No and Date	0711004002/18/05/2022

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE:

I. Revised material balance sheet indicating wt of export product

A. Gross and net weight of import items raw material,

B. List of components with weight

C. Approved drawing of export item indicating weight thereof.

The case stands deferred.

Case No.	158 / NC/2/MEET/Sep/202324/11
Case Status	Case Approved
Party Name	RAJ METAL INDUSTRIES
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202324/ 11 and 03/10/2023

HQ File Number	HQRNORM REVIW00004807AM24
RA File Number	02AX04000099 AM23
Licence No and Date	0211002417/18/05/2022
Norms Committee Decision: The Committee considered the case as per the agenda and decided to ratify the ad-hoc norms as per the attached record notes of the special committee held on 20.09.2023. RA concerned may take suitable consequential action accordingly.	

Case No.	159 / NC/2/MEET/Sep/202324/11
Case Status	Case Deferred
Party Name	TOSHIBA TRANSMISSION & DISTRIBUTION SYSTEMS (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202324/ 11 and 03/10/2023
HQ File Number	HQRNORM APPLY 00000892AM23
RA File Number	09AX04000106 AM23
Licence No and Date	0911003031/20/05/2022
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: I. Details of import items 2 to 4 are not available in the application. The case stands deferred.	

Case No.	160 / NC/2/MEET/Sep/202324/11
Case Status	Case Approved
Party Name	JAIN RECYCLING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202324/ 11 and 03/10/2023
HQ File Number	HQRNORM REVIW00001289AM24
RA File Number	04AX04000121 AM23

Licence No and Date	0411003334/20/05/2022
Norms Committee Decision: The Committee considered the case as per the agenda and decided to ratify the ad-hoc norms as per the attached record notes of the special committee held on 20.09.2023. RA concerned may take suitable consequential action accordingly.	

Case No.	161 / NC/2/MEET/Sep/202324/11
Case Status	Case Approved
Party Name	JAIN RECYCLING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202324/ 11 and 03/10/2023
HQ File Number	HQRNORM REVIW00001291AM24
RA File Number	04AX04000120 AM23
Licence No and Date	0411003331/20/05/2022
Norms Committee Decision: The Committee considered the case as per the agenda and decided to ratify the ad-hoc norms as per the attached record notes of the special committee held on 20.09.2023. RA concerned may take suitable consequential action accordingly.	

Case No.	162 / NC/2/MEET/Sep/202324/11
Case Status	Case Deferred
Party Name	KALPATARU PROJECTS INTERNATIONAL LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202324/ 11 and 03/10/2023
HQ File Number	HQRNORM APPLY 00000974AM23
RA File Number	08AX04000076 AM23
Licence No and Date	0811004998/24/05/2022
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	163 / NC/2/MEET/Sep/202324/11
Case Status	Case Deferred
Party Name	ENRX PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202324/ 11 and 03/10/2023
HQ File Number	HQRNORM APPLY 00001009AM23
RA File Number	07AX04000240 AM23
Licence No and Date	0711004104/26/05/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	164 / NC/2/MEET/Sep/202324/11
Case Status	Case Approved
Party Name	DIACH CHEMICALS & PIGMENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202324/ 11 and 03/10/2023
HQ File Number	HQRNORM REVIW00004402AM24
RA File Number	02AX04000112 AM23
Licence No and Date	0211002454/27/05/2022
Norms Committee Decision:	
The Committee considered the case as per the agenda and decided to ratify the ad-hoc norms as per the attached record notes of the special committee held on 20.09.2023.	
RA concerned may take suitable consequential action accordingly.	

Case No.	165 / NC/2/MEET/Sep/202324/11
Case Status	Case Deferred
Party Name	MASSILLY INDIA PACKAGING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202324/ 11 and 03/10/2023

HQ File Number	HQRNORM APPLY 00001140AM23
RA File Number	07AX04000223 AM23
Licence No and Date	0711004154/01/06/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	166 / NC/2/MEET/Sep/202324/11
Case Status	Case Deferred
Party Name	R R KABEL LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202324/ 11 and 03/10/2023
HQ File Number	HQRNORM APPLY 00001145AM23
RA File Number	03AX04000761 AM23
Licence No and Date	0311015190/02/06/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	167 / NC/2/MEET/Sep/202324/11
Case Status	Case Deferred
Party Name	CHAMBAL ALUMS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202324/ 11 and 03/10/2023
HQ File Number	HQRNORM APPLY 00001153AM23
RA File Number	13AX04000059 AM23
Licence No and Date	1311001249/02/06/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	168 / NC/2/MEET/Sep/202324/11
Case Status	Case Deferred

Party Name	R R KABEL LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202324/ 11 and 03/10/2023
HQ File Number	HQRNORM APPLY 00001177AM23
RA File Number	03AX04000935 AM23
Licence No and Date	0311015232/03/06/2022
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: I. List of export item(s) with size of conductors in cables along with quantities of cables in Kms, conductor size wise. II. Detailed calculations for the requirement of each raw material, export product wise supported by the Cross sectional diagram of the cable/Buyers data sheet. III. Net weight per KM of each Cable. IV. Material balancing viz. net content of each imported and indigenous input, export product wise, per KM of export product. V. Total requirement of each raw material, export product wise, in a tabular form. The case stands deferred.	

Case No.	169 / NC/2/MEET/Sep/202324/11
Case Status	Case Deferred
Party Name	A-1 FENCE PRODUCTS COMPANY PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202324/ 11 and 03/10/2023
HQ File Number	HQRNORM REVIW00004378AM23
RA File Number	03AX04001066 AM23
Licence No and Date	0311015507/15/06/2022
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	170 / NC/2/MEET/Sep/202324/11
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Case Status	Case Approved
Party Name	JAIN RESOURCE RECYCLING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202324/ 11 and 03/10/2023
HQ File Number	HQRNORM REVIW00006759AM23
RA File Number	04AX04000233 AM23
Licence No and Date	0411003500/23/06/2022
Norms Committee Decision: The Committee considered the case as per the agenda and decided to ratify the ad-hoc norms as per the attached record notes of the special committee held on 20.09.2023. RA concerned may take suitable consequential action accordingly.	

Case No.	171 / NC/2/MEET/Sep/202324/11
Case Status	Case Approved
Party Name	PONDY OXIDES AND CHEMICALS LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202324/ 11 and 03/10/2023
HQ File Number	HQRNORM REVIW00000459AM24
RA File Number	04AX04000305 AM23
Licence No and Date	0411003541/27/06/2022
Norms Committee Decision: The Committee considered the case as per the agenda and decided to ratify the ad-hoc norms as per the attached record notes of the special committee held on 20.09.2023. RA concerned may take suitable consequential action accordingly.	

Case No.	172 / NC/2/MEET/Sep/202324/11
Case Status	Case Approved
Party Name	JAIN RECYCLING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202324/ 11 and 03/10/2023
HQ File Number	HQRNORM REVIW00001286AM24

RA File Number	04AX04000296 AM23
Licence No and Date	0411003553/28/06/2022
Norms Committee Decision: The Committee considered the case as per the agenda and decided to ratify the ad-hoc norms as per the attached record notes of the special committee held on 20.09.2023. RA concerned may take suitable consequential action accordingly.	

Case No.	173 / NC/2/MEET/Sep/202324/11
Case Status	Case Approved
Party Name	JAIN RESOURCE RECYCLING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202324/ 11 and 03/10/2023
HQ File Number	HQRNORM REVIW00001302AM24
RA File Number	04AX04000297 AM23
Licence No and Date	0411003567/30/06/2022
Norms Committee Decision: The Committee considered the case as per the agenda and decided to ratify the ad-hoc norms as per the attached record notes of the special committee held on 20.09.2023. RA concerned may take suitable consequential action accordingly.	

Case No.	174 / NC/2/MEET/Sep/202324/11
Case Status	Case Deferred
Party Name	ENERGY OILFIELD TOOLS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202324/ 11 and 03/10/2023
HQ File Number	HQRNORM REVIW00005156AM24
RA File Number	05AX04000942 AM23
Licence No and Date	0511013511/30/06/2022
Norms Committee Decision:	

Case deferred for the comments of TE.

Case No.	175 / NC/2/MEET/Sep/202324/11
Case Status	Case Deferred
Party Name	METAL CARE ALLOYS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202324/ 11 and 03/10/2023
HQ File Number	HQRNORM REVIW00004485AM23
RA File Number	03AX04002021 AM23
Licence No and Date	0311016357/15/07/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	176 / NC/2/MEET/Sep/202324/11
Case Status	Case Deferred
Party Name	SHARPWIRE INDUSTRIES (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202324/ 11 and 03/10/2023
HQ File Number	HQRNORM APPLY 00002151AM23
RA File Number	04AX04000364 AM23
Licence No and Date	0411003670/19/07/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	177 / NC/2/MEET/Sep/202324/11
Case Status	Case Approved
Party Name	RAJ METAL INDUSTRIES
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202324/ 11 and 03/10/2023
HQ File Number	HQRNORM REVIW00004808AM24
RA File Number	02AX04000196 AM23

Licence No and Date	0211002726/20/07/2022
Norms Committee Decision: The Committee considered the case as per the agenda and decided to ratify the ad-hoc norms as per the attached record notes of the special committee held on 20.09.2023. RA concerned may take suitable consequential action accordingly.	

Case No.	178 / NC/2/MEET/Sep/202324/11
Case Status	Case Deferred
Party Name	ZERO1 TEKTRONICS LLP
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202324/ 11 and 03/10/2023
HQ File Number	HQRNORM APPLY 00002200AM23
RA File Number	52AX04001584 AM23
Licence No and Date	5211002874/22/07/2022
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	179 / NC/2/MEET/Sep/202324/11
Case Status	Case Approved
Party Name	RAJ METAL INDUSTRIES
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202324/ 11 and 03/10/2023
HQ File Number	HQRNORM REVIW00004809AM24
RA File Number	02AX04000232 AM23
Licence No and Date	0211002764/27/07/2022
Norms Committee Decision: The Committee considered the case as per the agenda and decided to ratify the ad-hoc norms as per the attached record notes of the special committee held on 20.09.2023. RA concerned may take suitable consequential action accordingly.	

Case No.	180 / NC/2/MEET/Sep/202324/11
Case Status	Case Deferred
Party Name	JEKAY INTERNATIONAL TRACK PVT. LTD.
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202324/ 11 and 03/10/2023
HQ File Number	HQRNORM APPLY 00002454AM23
RA File Number	02AX04000257 AM23
Licence No and Date	0211002801/03/08/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	181 / NC/2/MEET/Sep/202324/11
Case Status	Case Deferred
Party Name	ZERO1 TEKTRONICS LLP
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202324/ 11 and 03/10/2023
HQ File Number	HQRNORM APPLY 00002595AM23
RA File Number	52AX04001602 AM23
Licence No and Date	5211003016/11/08/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	182 / NC/2/MEET/Sep/202324/11
Case Status	Case Deferred
Party Name	ANJANEY FERRO ALLOYS LTD.
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202324/ 11 and 03/10/2023
HQ File Number	HQRNORM APPLY 00002665AM23
RA File Number	26AX04000022 AM23
Licence No and Date	2611000666/17/08/2022
Norms Committee Decision:	

Case deferred for the comments of TE.

Case No.	183 / NC/2/MEET/Sep/202324/11
Case Status	Case Approved
Party Name	DIWAKAR ENTERPRISES PVT LTD
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202324/ 11 and 03/10/2023
HQ File Number	HQRNORM APPLY 00002670AM23
RA File Number	05AX04001279 AM23
Licence No and Date	0511014315/17/08/2022
Norms Committee Decision: The Committee considered the case as per the agenda and decided to ratify the ad-hoc norms as per the attached record notes of the special committee held on 20.09.2023. RA concerned may take suitable consequential action accordingly.	

Case No.	184 / NC/2/MEET/Sep/202324/11
Case Status	Case Deferred
Party Name	AVON TUBETECH PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202324/ 11 and 03/10/2023
HQ File Number	HQRNORM APPLY 00002679AM23
RA File Number	05AX04001402 AM23
Licence No and Date	0511014333/17/08/2022
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	185 / NC/2/MEET/Sep/202324/11
Case Status	Case Deferred
Party Name	CRI LTD

Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202324/ 11 and 03/10/2023
HQ File Number	HQRNORM APPLY 00004988AM23
RA File Number	NA
Licence No and Date	0211002882/17/08/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	186 / NC/2/MEET/Sep/202324/11
Case Status	Case Deferred
Party Name	MAHENDRA INDUSTRIES
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202324/ 11 and 03/10/2023
HQ File Number	HQRNORM APPLY 00002736AM23
RA File Number	07AX04000718 AM23
Licence No and Date	0711005077/23/08/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	187 / NC/2/MEET/Sep/202324/11
Case Status	Case Deferred
Party Name	MAHENDRA INDUSTRIES
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202324/ 11 and 03/10/2023
HQ File Number	HQRNORM APPLY 00002740AM23
RA File Number	07AX04000721 AM23
Licence No and Date	0711005080/23/08/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	188 / NC/2/MEET/Sep/202324/11
Case Status	Case Deferred
Party Name	CYPRESS INDUSTRIES INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202324/ 11 and 03/10/2023
HQ File Number	HQRNORM APPLY 00002819AM23
RA File Number	08AX04000862 AM23
Licence No and Date	0811005840/29/08/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	189 / NC/2/MEET/Sep/202324/11
Case Status	Case Deferred
Party Name	ENRX PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202324/ 11 and 03/10/2023
HQ File Number	HQRNORM APPLY 00002828AM23
RA File Number	07AX04000777 AM23
Licence No and Date	0711005119/29/08/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	190 / NC/2/MEET/Sep/202324/11
Case Status	Case Deferred
Party Name	DISHA AUTO COMPONENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202324/ 11 and 03/10/2023
HQ File Number	HQRNORM APPLY 00002874AM23
RA File Number	03AX04002834 AM23
Licence No and Date	0311017589/01/09/2022
Norms Committee Decision:	
PH held on Meeting dated 19.09.2023, Case deferred for the comments of TE.	

Case No.	191 / NC/2/MEET/Sep/202324/11
Case Status	Case Deferred
Party Name	ZERO1 TEKTRONICS LLP
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202324/ 11 and 03/10/2023
HQ File Number	HQRNORM APPLY 00002892AM23
RA File Number	52AX04001627 AM23
Licence No and Date	5211003154/01/09/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	192 / NC/2/MEET/Sep/202324/11
Case Status	Case Deferred
Party Name	NARAYAN POWER TECH PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202324/ 11 and 03/10/2023
HQ File Number	HQRNORM APPLY 00003148AM23
RA File Number	34AX04000570 AM23
Licence No and Date	3411002782/15/09/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	193 / NC/2/MEET/Sep/202324/11
Case Status	Case Deferred
Party Name	SELP INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202324/ 11 and 03/10/2023
HQ File Number	HQRNORM REVIW00005155AM24
RA File Number	03AX04003128 AM23
Licence No and Date	0311017948/16/09/2022
Norms Committee Decision:	

Case deferred for the comments of TE.

Case No.	194 / NC/2/MEET/Sep/202324/11
Case Status	Case Deferred
Party Name	RENEWSYS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202324/ 11 and 03/10/2023
HQ File Number	HQRNORM APPLY 00003207AM23
RA File Number	07AX04000882 AM23
Licence No and Date	0711005276/19/09/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	195 / NC/2/MEET/Sep/202324/11
Case Status	Case Deferred
Party Name	KALPATARU PROJECTS INTERNATIONAL LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202324/ 11 and 03/10/2023
HQ File Number	HQRNORM APPLY 00003378AM23
RA File Number	08AX04000829 AM23
Licence No and Date	0811006107/26/09/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	196 / NC/2/MEET/Sep/202324/11
Case Status	Case Deferred
Party Name	RENEWSYS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202324/ 11 and 03/10/2023
HQ File Number	HQRNORM APPLY 00003387AM23
RA File Number	07AX04000943 AM23

Licence No and Date	0711005322/26/09/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	197 / NC/2/MEET/Sep/202324/11
Case Status	Case Deferred
Party Name	RENEWSYS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202324/ 11 and 03/10/2023
HQ File Number	HQRNORM APPLY 00003388AM23
RA File Number	07AX04000939 AM23
Licence No and Date	0711005323/26/09/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	198 / NC/2/MEET/Sep/202324/11
Case Status	Case Deferred
Party Name	RENEWSYS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202324/ 11 and 03/10/2023
HQ File Number	HQRNORM APPLY 00003407AM23
RA File Number	07AX04000938 AM23
Licence No and Date	0711005335/27/09/2022
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to call for PH , with sample of import and export.	
The case stands deferred.	

Case No.	199 / NC/2/MEET/Sep/202324/11
Case Status	Case Deferred

Party Name	RENEWSYS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202324/ 11 and 03/10/2023
HQ File Number	HQRNORM APPLY 00003408AM23
RA File Number	07AX04000937 AM23
Licence No and Date	0711005336/27/09/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	200 / NC/2/MEET/Sep/202324/11
Case Status	Case Deferred
Party Name	PARAS LAMINATES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202324/ 11 and 03/10/2023
HQ File Number	HQRNORM APPLY 00003682AM23
RA File Number	05AX04001918 AM23
Licence No and Date	0511015290/13/10/2022
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: I. Weight of import item glass woven fabric. II. % of solid content of epoxy resin. III. Details of indigenous input with quantity. IV. Material balance between import and export in weight terms. The case stands deferred.	

Case No.	201 / NC/2/MEET/Sep/202324/11
Case Status	Case Deferred
Party Name	ENERGY OILFIELD TOOLS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202324/ 11 and 03/10/2023
HQ File Number	HQRNORM APPLY 00003992AM23
RA File Number	05AX04002159 AM23
Licence No and Date	0511015550/01/11/2022

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE:

- I. Weight of different sizes of couplings covered in the Advance authorization along with their blank weights and weights of raw material i.e. Seamless Couplings stock pipes required for each size of coupling.
- II. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished.
- III. Weight of each Export Product.
- IV. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.
- V. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.
- VI. Sheet layout diagram of the material indicating the wastage during blanking.

The case stands deferred.

Case No.	202 / NC/2/MEET/Sep/202324/11
Case Status	Case Deferred
Party Name	JAY BHAWANI METAL INDUSTRIES
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202324/ 11 and 03/10/2023
HQ File Number	HQRNORM APPLY 00004001AM23
RA File Number	03AX04003800 AM23
Licence No and Date	0311018986/01/11/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	203 / NC/2/MEET/Sep/202324/11
Case Status	Case Deferred

Party Name	DISHA AUTO COMPONENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202324/ 11 and 03/10/2023
HQ File Number	HQRNORM APPLY 00004095AM23
RA File Number	03AX04003891 AM23
Licence No and Date	0311019041/07/11/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	204 / NC/2/MEET/Sep/202324/11
Case Status	Case Deferred
Party Name	DYNAMIC FLOW PRODUCTS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202324/ 11 and 03/10/2023
HQ File Number	HQRNORM APPLY 00004261AM23
RA File Number	03AX04004001 AM23
Licence No and Date	0311019125/10/11/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	205 / NC/2/MEET/Sep/202324/11
Case Status	Case Deferred
Party Name	JINDAL SAW LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202324/ 11 and 03/10/2023
HQ File Number	HQRNORM APPLY 00004278AM23
RA File Number	05AX04002192 AM23
Licence No and Date	0511015745/10/11/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	206 / NC/2/MEET/Sep/202324/11
Case Status	Case Deferred
Party Name	ENERGY OILFIELD TOOLS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202324/ 11 and 03/10/2023
HQ File Number	HQRNORM APPLY 00004281AM23
RA File Number	05AX04002280 AM23
Licence No and Date	0511015747/11/11/2022

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE:

- I. Weight of different sizes of couplings covered in the Advance authorization along with their blank weights and weights of raw material i.e. Seamless Couplings stock pipes required for each size of coupling.
- II. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished.
- III. Weight of each Export Product.
- IV. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.
- V. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.
- VI. Sheet layout diagram of the material indicating the wastage during blanking.

The case stands deferred.

Case No.	207 / NC/2/MEET/Sep/202324/11
Case Status	Case Approved
Party Name	JINDAL SAW LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202324/ 11 and 03/10/2023
HQ File Number	HQRNORM APPLY 00004308AM23

RA File Number	05AX04002329 AM23
Licence No and Date	0511015791/11/11/2022
Norms Committee Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (Tec-3) dated 02.10.2023, as under: On the basis of study group report, proposal is recommended as follows: Export Product - Add "surface area to be coated 65497sq.Mtr. Coating thickness: I. Epoxy 150 micron II. Adhesive 200 micron III. Polyethylene 3150 micron Import: 1 & 2- Description & quantity as per SI.No.1 of SION C593 3 - Relevant Welding Wire - Total quantity to be allowed 4kg. /MT 4 to 6 - Relevant Welding flux, CO2 wire & X-ray film. As applied value restricted up to 0.7% of FOB value. 7- Relevant epoxy powder- 16.8 MT 8- Relevant adhesive - 14.868 MT 9- Relevant Polyethylene - 249 MT 10- Relevant Steel shots/grits - As applied value restricted up to 0.2% of FOB value of coated pipes. Note: Grade & thickness of steel should match in import & export. RA concerned may take suitable consequential action accordingly.	

Case No.	208 / NC/2/MEET/Sep/202324/11
Case Status	Case Approved
Party Name	TMEIC INDUSTRIAL SYSTEMS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202324/ 11 and 03/10/2023
HQ File Number	HQRNORM APPLY 00001237AM24
RA File Number	NA
Licence No and Date	0711005701/15/11/2022
Norms Committee Decision:	

The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (DPIIT) via mail vide U.O No. P-47011/31/2023-TSW dated 24.08.2023, as under:

- I. Quantity of import items at **Sl.No.1, 4 to 39, 42 to 45, 47 to 50 & 52 to 122** may be allowed on **net to net basis** with accountability clause.
- II. Quantity of import items at **Sl.No.2 and 12** may be allowed as applied for on **net to net basis**.
- III. Quantity of import item at **Sl.No.3** may be allowed as **1.02 Mtr/ Mtr** content in the export item.
- IV. Quantity of import items at **Sl.No.40, 41, 46 & 51** may be allowed as **1.01 Mtr / Mtr** content in the export item as claimed by the firm.

RA concerned may take suitable consequential action accordingly.

Case No.	209 / NC/2/MEET/Sep/202324/11
Case Status	Case Deferred
Party Name	TECHNO TRAK ENGINEERS
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202324/ 11 and 03/10/2023
HQ File Number	HQRNORM APPLY 00004374AM23
RA File Number	31AX04000232 AM23
Licence No and Date	3111001813/15/11/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	210 / NC/2/MEET/Sep/202324/11
Case Status	Case Rejected
Party Name	WILSON POWER AND DISTRIBUTION TECHNOLOGIES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202324/ 11 and 03/10/2023
HQ File Number	HQRNORM APPLY 00004395AM23
RA File Number	04AX04000734 AM23
Licence No and Date	0411004463/16/11/2022
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 17.03.2023 followed by reminders on 01.04.2023, 16.04.2023, 01.05.2023, 11.05.2023, 26.05.2023, for furnishing information/documents on DGFT BO Portal. However, no information has been	

received. Therefore, Committee decided to **reject** the case and directed the firm to pay applicable custom duty with interest for EODC.

The case stands **rejected**.

Case No.	211 / NC/2/MEET/Sep/202324/11
Case Status	Case Deferred
Party Name	MOTION METRIKS COMPONENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202324/ 11 and 03/10/2023
HQ File Number	HQRNORM APPLY 00004403AM23
RA File Number	03AX04004160 AM23
Licence No and Date	0311019271/16/11/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	212 / NC/2/MEET/Sep/202324/11
Case Status	Case Deferred
Party Name	WAAREE ENERGIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202324/ 11 and 03/10/2023
HQ File Number	HQRNORM APPLY 00004425AM23
RA File Number	52AX04001688 AM23
Licence No and Date	5211003596/17/11/2022
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE:	
I. Application on ANF 4A is required.	
The case stands deferred.	

Case No.	213 / NC/2/MEET/Sep/202324/11
Case Status	Case Deferred
Party Name	ELECTRO COPPER & ALLOYS MFG . CO
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202324/ 11 and 03/10/2023
HQ File Number	HQRNORM APPLY 00004434AM23
RA File Number	02AX04000466 AM23
Licence No and Date	0211003354/17/11/2022
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 11.05.2023 and a reminder has been sent on 26.05.2023 for furnishing information/documents. The reply is still awaited. The Committee, therefore, decided to send a final reminder to the applicant to submit the requisite information within 15 days on DGFT BO Portal; failing which the case will be rejected without further notice with direction to the firm to pay applicable custom duty with interest for EODC. The case stands deferred.	

Case No.	214 / NC/2/MEET/Sep/202324/11
Case Status	Case Deferred
Party Name	ELECTRO COPPER & ALLOYS MFG . CO
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202324/ 11 and 03/10/2023
HQ File Number	HQRNORM APPLY 00004463AM23
RA File Number	02AX04000469 AM23
Licence No and Date	0211003360/18/11/2022
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	215 / NC/2/MEET/Sep/202324/11
Case Status	Case Deferred

Party Name	APAR INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202324/ 11 and 03/10/2023
HQ File Number	HQRNORM APPLY 00004464AM23
RA File Number	34AX04000726 AM23
Licence No and Date	3411003018/18/11/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	216 / NC/2/MEET/Sep/202324/11
Case Status	Case Deferred
Party Name	APAR INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202324/ 11 and 03/10/2023
HQ File Number	HQRNORM APPLY 00004465AM23
RA File Number	34AX04000724 AM23
Licence No and Date	3411003019/18/11/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	217 / NC/2/MEET/Sep/202324/11
Case Status	Case Deferred
Party Name	VIDYA WIRES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202324/ 11 and 03/10/2023
HQ File Number	HQRNORM APPLY 00004466AM23
RA File Number	34AX04000712 AM23
Licence No and Date	3411003020/18/11/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	218 / NC/2/MEET/Sep/202324/11
Case Status	Case Deferred
Party Name	R R KABEL LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202324/ 11 and 03/10/2023
HQ File Number	HQRNORM APPLY 00004488AM23
RA File Number	03AX04004199 AM23
Licence No and Date	0311019368/20/11/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	219 / NC/2/MEET/Sep/202324/11
Case Status	Case Deferred
Party Name	R R KABEL LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202324/ 11 and 03/10/2023
HQ File Number	HQRNORM APPLY 00004489AM23
RA File Number	03AX04004168 AM23
Licence No and Date	0311019369/20/11/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	220 / NC/2/MEET/Sep/202324/11
Case Status	Case Deferred
Party Name	R T JAIN AND COMPANY
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202324/ 11 and 03/10/2023
HQ File Number	HQRNORM APPLY 00004501AM23
RA File Number	03AX04004155 AM23
Licence No and Date	0311019386/21/11/2022
Norms Committee Decision:	

Case deferred for the comments of TE.

Case No.	221 / NC/2/MEET/Sep/202324/11
Case Status	Case Deferred
Party Name	ALLEIMA INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202324/ 11 and 03/10/2023
HQ File Number	HQRNORM APPLY 00004541AM23
RA File Number	08AX04001372 AM23
Licence No and Date	0811006522/22/11/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	222 / NC/2/MEET/Sep/202324/11
Case Status	Case Approved
Party Name	NORDEX INDIA MANUFACTURING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202324/ 11 and 03/10/2023
HQ File Number	HQRNORM APPLY 00004549AM23
RA File Number	07AX04001249 AM23
Licence No and Date	0711005761/23/11/2022
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (Tec-1) dated 02.10.2023, as under: Item of Export Blade N 81.5 (part for wind operated electricity generator (WOEGS)) ((total 42 Nos) total export item weight of 10,78,159.92 kg. Item of Import I. Import items at SI.No.2-24, 28-40,52-65,67-73,75,81,86,93-110 are components and may be allowed as per GN 4. II. Rest of items may be allowed as applied for.	

RA concerned may take suitable consequential action accordingly.

Case No.	223 / NC/2/MEET/Sep/202324/11
Case Status	Case Deferred
Party Name	R R KABEL LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202324/ 11 and 03/10/2023
HQ File Number	HQRNORM APPLY 00004562AM23
RA File Number	03AX04004176 AM23
Licence No and Date	0311019472/24/11/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	224 / NC/2/MEET/Sep/202324/11
Case Status	Case Deferred
Party Name	ENRX PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202324/ 11 and 03/10/2023
HQ File Number	HQRNORM APPLY 00004569AM23
RA File Number	07AX04001255 AM23
Licence No and Date	0711005766/24/11/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	225 / NC/2/MEET/Sep/202324/11
Case Status	Case Deferred
Party Name	RATNAMANI METALS AND TUBES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202324/ 11 and 03/10/2023
HQ File Number	HQRNORM APPLY 00004585AM23
RA File Number	08AX04001430 AM23

Licence No and Date	0811006533/24/11/2022
Norms Committee Decision:	
Committee Report Awaited.	

Case No.	226 / NC/2/MEET/Sep/202324/11
Case Status	Case Deferred
Party Name	RATNAMANI METALS AND TUBES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202324/ 11 and 03/10/2023
HQ File Number	HQRNORM APPLY 00004586AM23
RA File Number	08AX04001422 AM23
Licence No and Date	0811006534/24/11/2022
Norms Committee Decision:	
Committee Report Awaited.	

Case No.	227 / NC/2/MEET/Sep/202324/11
Case Status	Case Deferred
Party Name	HENGYU CLEANING PRODUCTS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202324/ 11 and 03/10/2023
HQ File Number	HQRNORM APPLY 00004607AM23
RA File Number	31AX04000243 AM23
Licence No and Date	3111001843/25/11/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	228 / NC/2/MEET/Sep/202324/11
Case Status	Case Approved
Party Name	JINDAL SAW LIMITED
Meeting Number	NC/ 2/ MEET/ Sep/ 202324/ 11 and 03/10/2023

and Date	
HQ File Number	HQRNORM APPLY 00004608AM23
RA File Number	05AX04002473 AM23
Licence No and Date	0511016023/25/11/2022
Norms Committee Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (Tec-3) dated 02.10.2023, as under: On the basis of study group report, proposal is recommended as follows: Export Product- Add" surface area to be coated 163735sq.Mtrs. Coating thickness: Epoxy 150 micron Adhesive 250 micron Polyethylene 2100 micron Import 1- Description & quantity as per SI.No.1 of SION C593 2 - Relevant Welding Wire - Total quantity to be allowed 4 kg. /MT 3 to 5 - Relevant Welding flux, CO2 wire & X-ray film. As applied value restricted up to 0.7% of FOB value. 6- Relevant epoxy powder - 41.998 MT 7- Relevant adhesive - 46.46 MT 8- Relevant Polyethylene - 528.197 MT 9- Relevant Steel shots/grits - As applied value restricted up to 0.2% of FOB value of coated pipes. Note: Grade & thickness of steel to match in import & export. RA concerned may take suitable consequential action accordingly.	

Case No.	229 / NC/2/MEET/Sep/202324/11
Case Status	Case Approved
Party Name	JAIN RESOURCE RECYCLING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202324/ 11 and 03/10/2023
HQ File Number	HQRNORM APPLY 00004642AM23
RA File Number	04AX04000774 AM23

Licence No and Date	0411004537/28/11/2022
Norms Committee Decision: The Committee considered the case as per the agenda and decided to ratify the ad-hoc norms as per the attached record notes of the special committee held on 20.09.2023. RA concerned may take suitable consequential action accordingly.	

Case No.	230 / NC/2/MEET/Sep/202324/11
Case Status	Case Approved
Party Name	BHAGYANAGAR COPPER PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202324/ 11 and 03/10/2023
HQ File Number	HQRNORM REVIW00004219AM24
RA File Number	09AX04000401 AM23
Licence No and Date	0911004055/30/11/2022
Norms Committee Decision: The Committee considered the case as per the agenda and decided to ratify the ad-hoc norms as per the attached record notes of the special committee held on 20.09.2023. RA concerned may take suitable consequential action accordingly.	

Case No.	231 / NC/2/MEET/Sep/202324/11
Case Status	Case Deferred
Party Name	ATLAS TRANSFORMERS INDIA LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202324/ 11 and 03/10/2023
HQ File Number	HQRNORM APPLY 00004744AM23
RA File Number	34AX04000785 AM23
Licence No and Date	3411003062/01/12/2022

Norms Committee Decision:

The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 11.05.2023 and a reminder has been sent on 26.06.2023 for furnishing information/documents. The reply is still awaited. The Committee, therefore, decided to send a **final reminder** to the applicant to submit the requisite information within 15 days on DGFT BO Portal; failing which the case will be rejected without further notice with direction to the firm to pay applicable custom duty with interest for EODC.

The case stands deferred.

Case No.	232 / NC/2/MEET/Sep/202324/11
Case Status	Case Deferred
Party Name	SATURN INDUSTRIES
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202324/ 11 and 03/10/2023
HQ File Number	HQRNORM APPLY 00004794AM23
RA File Number	07AX04001220 AM23
Licence No and Date	0711005856/02/12/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	233 / NC/2/MEET/Sep/202324/11
Case Status	Case Approved
Party Name	SUCHI FASTENERS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202324/ 11 and 03/10/2023
HQ File Number	HQRNORM APPLY 00004879AM23
RA File Number	34AX04000755 AM23
Licence No and Date	3411003094/08/12/2022
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (Tec-3) dated 02.10.2023, as under:	
Import 1 & 5 - 1.40 kg./ kg. Weight of Export Product 1 & 5 respectively. 2 & 6 - 1.65 kg. /kg weight of Export Product 2 & 6 respectively.	

3, 7, 9 & 10 - **1.87 kg/kg**. Weight of Export Product 3, 7, 9 & 10 respectively.

4 & 8 - **1.97 kg. /kg**. Weight of Export Product 4 & 8 respectively.

Note: Grade & thickness to match in import & export.

RA concerned may take suitable consequential action accordingly.

Case No.	234 / NC/2/MEET/Sep/202324/11
Case Status	Case Deferred
Party Name	SI PRECISION
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202324/ 11 and 03/10/2023
HQ File Number	HQRNORM APPLY 00004963AM23
RA File Number	04AX04000823 AM23
Licence No and Date	0411004601/13/12/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	235 / NC/2/MEET/Sep/202324/11
Case Status	Case Deferred
Party Name	PARAS LAMINATES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202324/ 11 and 03/10/2023
HQ File Number	HQRNORM APPLY 00005794AM23
RA File Number	05AX04003051 AM23
Licence No and Date	0511016903/18/01/2023
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE:	
I. Nett weight of import item glass woven fabric II. Nett content of both import item in export III. Details of indigenous input with qty IV. Wastage in the manufacturing process.	

The case stands deferred.

Case No.	236 / NC/2/MEET/Sep/202324/11
Case Status	Case Deferred
Party Name	VON ROLL (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202324/ 11 and 03/10/2023
HQ File Number	HQRNORM APPLY 00006460AM23
RA File Number	07AX04001709 AM23
Licence No and Date	0711006489/20/02/2023
Norms Committee Decision:	
Case referred for the comments of TEC-3.	

Case No.	237 / NC/2/MEET/Sep/202324/11
Case Status	Case Deferred
Party Name	VON ROLL (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202324/ 11 and 03/10/2023
HQ File Number	HQRNORM APPLY 00006462AM23
RA File Number	07AX04001708 AM23
Licence No and Date	0711006496/20/02/2023
Norms Committee Decision:	
Case referred for the comments of TEC-3.	

Case No.	238 / NC/2/MEET/Sep/202324/11
Case Status	Case Deferred
Party Name	SHERA METAL PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202324/ 11 and 03/10/2023
HQ File Number	HQRNORM APPLY 00006516AM23
RA File Number	13AX04000310 AM23

Licence No and Date	1311001764/22/02/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	239 / NC/2/MEET/Sep/202324/11
Case Status	Case Deferred
Party Name	VMS GLOBAL COMMODITIES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202324/ 11 and 03/10/2023
HQ File Number	HQRNORM APPLY 00000214AM24
RA File Number	NA
Licence No and Date	0311021654/23/02/2023
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 11.06.2023 and a reminder has been sent on 26.06.2023, 11.07.2023 for furnishing information/documents. The reply is still awaited. The Committee, therefore, decided to send a final reminder to the applicant to submit the requisite information within 15 days on DGFT BO Portal; failing which the case will be rejected without further notice with direction to the firm to pay applicable custom duty with interest for EODC. The case stands deferred.	

Case No.	240 / NC/2/MEET/Sep/202324/11
Case Status	Case Deferred
Party Name	R R KABEL LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202324/ 11 and 03/10/2023
HQ File Number	HQRNORM APPLY 00006682AM23
RA File Number	03AX04005760 AM23
Licence No and Date	0311021814/01/03/2023
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ask the applicant to furnish the following	

information/documents as per comments given by the TE:

- I. List of export item(s) with size of conductors in cables along with quantities of cables in Kms, conductor size wise.
- II. Detailed calculations for the requirement of each raw material, export product wise supported by the Cross sectional diagram of the cable/Buyers data sheet.
- III. Net weight per KM of each Cable.
- IV. Material balancing viz. net content of each imported and indigenous input, export product wise, per KM of export product.
- V. Total requirement of each raw material, export product wise, in a tabular form.

The case stands deferred.

Case No.	241 / NC/2/MEET/Sep/202324/11
Case Status	Case Deferred
Party Name	R R KABEL LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202324/ 11 and 03/10/2023
HQ File Number	HQRNORM APPLY 00006683AM23
RA File Number	03AX04005759 AM23
Licence No and Date	0311021815/01/03/2023

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE:

- I. List of export item(s) with size of conductors in cables along with quantities of cables in Kms, conductor size wise.
- II. Detailed calculations for the requirement of each raw material, export product wise supported by the Cross sectional diagram of the cable/Buyers data sheet.
- III. Net weight per KM of each Cable.
- IV. Material balancing viz. net content of each imported and indigenous input, export product wise, per KM of export product.
- V. Total requirement of each raw material, export product wise, in a tabular form.

The case stands deferred.

Case No.	242 / NC/2/MEET/Sep/202324/11
Case Status	Case Deferred
Party Name	HINDALCO INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202324/ 11 and 03/10/2023
HQ File Number	HQRNORM APPLY 00006732AM23
RA File Number	02AX04000667 AM23
Licence No and Date	0211003958/03/03/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	243 / NC/2/MEET/Sep/202324/11
Case Status	Case Approved
Party Name	JAIN RECYCLING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202324/ 11 and 03/10/2023
HQ File Number	HQRNORM APPLY 00006738AM23
RA File Number	04AX04000971 AM23
Licence No and Date	0411004993/03/03/2023
Norms Committee Decision:	
The Committee considered the case as per the agenda and decided to ratify the ad-hoc norms as per the attached record notes of the special committee held on 20.09.2023.	
RA concerned may take suitable consequential action accordingly.	

Case No.	244 / NC/2/MEET/Sep/202324/11
Case Status	Case Deferred
Party Name	STERLITE POWER TRANSMISSION LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202324/ 11 and 03/10/2023

HQ File Number	HQRNORM APPLY 00006743AM23
RA File Number	03AX04005870 AM23
Licence No and Date	0311021864/03/03/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	245 / NC/2/MEET/Sep/202324/11
Case Status	Case Deferred
Party Name	OSWAL CABLES PVT LTD
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202324/ 11 and 03/10/2023
HQ File Number	HQRNORM APPLY 00006746AM23
RA File Number	13AX04000328 AM23
Licence No and Date	1311001781/03/03/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	246 / NC/2/MEET/Sep/202324/11
Case Status	Case Deferred
Party Name	EURO PANEL PRODUCTS LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202324/ 11 and 03/10/2023
HQ File Number	HQRNORM APPLY 00006753AM23
RA File Number	03AX04005820 AM23
Licence No and Date	0311021897/04/03/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	247 / NC/2/MEET/Sep/202324/11
Case Status	Case Approved

Party Name	SURAJ LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202324/ 11 and 03/10/2023
HQ File Number	HQRNORM REVIW00004705AM24
RA File Number	08AX04002118 AM23
Licence No and Date	0811007660/22/03/2023
Norms Committee Decision: 1. The Committee considered the case as per agenda and decided to ratify the ad-hoc norms on repeat basis as per norms fixed for the A.A. No. 0811006104 dated 26.09.2022 in the meeting no. NC/2/Aug/202324/10 dated 19.09.2023 as per comments of (DPIIT) via mail vide U.O No. P-47014/129/2022-TSW, as under: I. Import item shall be of relevant grade as contained / utilized in the export item and its quantity may be allowed as 1130 MT as 1.13 MT/MT content in the export item. RA concerned may take suitable consequential action accordingly.	

Case No.	248 / NC/2/MEET/Sep/202324/11
Case Status	Case Deferred
Party Name	PROFFER INFORMATION SYSTEMS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202324/ 11 and 03/10/2023
HQ File Number	HQRNORM APPLY 00007244AM23
RA File Number	05AX04003524 AM23
Licence No and Date	0511018011/27/03/2023
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	249 / NC/2/MEET/Sep/202324/11
Case Status	Case Deferred
Party Name	NAVEEN JAIN METAL UDYOG
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202324/ 11 and 03/10/2023

HQ File Number	HQRNORM APPLY 00007292AM23
RA File Number	05AX04003643 AM23
Licence No and Date	0511018081/29/03/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	250 / NC/2/MEET/Sep/202324/11
Case Status	Case Deferred
Party Name	ISGEC HITACHI ZOSEN LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202324/ 11 and 03/10/2023
HQ File Number	HQRNORM APPLY 00000049AM24
RA File Number	05AX04000036 AM24
Licence No and Date	0511018170/06/04/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	251 / NC/2/MEET/Sep/202324/11
Case Status	Case Approved
Party Name	JAIN RECYCLING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202324/ 11 and 03/10/2023
HQ File Number	HQRNORM APPLY 00000058AM24
RA File Number	04AX04001124 AM23
Licence No and Date	0411005204/10/04/2023
Norms Committee Decision:	
The Committee considered the case as per the agenda and decided to ratify the ad-hoc norms as per the attached record notes of the special committee held on 20.09.2023. RA concerned may take suitable consequential action accordingly.	

Case No.	252 / NC/2/MEET/Sep/202324/11
Case Status	Case Deferred
Party Name	POLYNOVA INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202324/ 11 and 03/10/2023
HQ File Number	HQRNORM APPLY 00000099AM24
RA File Number	03AX04006377 AM23
Licence No and Date	0311022719/11/04/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	253 / NC/2/MEET/Sep/202324/11
Case Status	Case Approved
Party Name	LEADSTONE ENERGY LTD.
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202324/ 11 and 03/10/2023
HQ File Number	HQRNORM APPLY 00000101AM24
RA File Number	02AX04000010 AM24
Licence No and Date	0211004177/11/04/2023
Norms Committee Decision:	
The Committee considered the case as per the agenda and decided to ratify the ad-hoc norms as per the attached record notes of the special committee held on 20.09.2023.	
RA concerned may take suitable consequential action accordingly.	

Case No.	254 / NC/2/MEET/Sep/202324/11
Case Status	Case Deferred
Party Name	MANAKSIA ALUMINIUM COMPANY LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202324/ 11 and 03/10/2023

HQ File Number	HQRNORM APPLY 00000106AM24
RA File Number	02AX04000727 AM23
Licence No and Date	0211004181/11/04/2023
Norms Committee Decision:	
Committee Report Awaited.	

Case No.	255 / NC/2/MEET/Sep/202324/11
Case Status	Case Deferred
Party Name	RAYZON SOLAR PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202324/ 11 and 03/10/2023
HQ File Number	HQRNORM APPLY 00000155AM24
RA File Number	52AX04000004 AM24
Licence No and Date	5211004558/12/04/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	256 / NC/2/MEET/Sep/202324/11
Case Status	Case Deferred
Party Name	APAR INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202324/ 11 and 03/10/2023
HQ File Number	HQRNORM APPLY 00000157AM24
RA File Number	03AX04006304 AM23
Licence No and Date	0311022785/13/04/2023
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	257 / NC/2/MEET/Sep/202324/11
Case Status	Case Deferred

Party Name	CONSOLIDATED COIN COMPANY PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202324/ 11 and 03/10/2023
HQ File Number	HQRNORM APPLY 00000176AM24
RA File Number	05AX04000002 AM24
Licence No and Date	0511018301/13/04/2023
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	258 / NC/2/MEET/Sep/202324/11
Case Status	Case Deferred
Party Name	CHOKSI HERAEUS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202324/ 11 and 03/10/2023
HQ File Number	HQRNORM APPLY 00000178AM24
RA File Number	13AX04000006 AM24
Licence No and Date	1311001886/13/04/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	259 / NC/2/MEET/Sep/202324/11
Case Status	Case Deferred
Party Name	HINDALCO INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202324/ 11 and 03/10/2023
HQ File Number	HQRNORM APPLY 00000185AM24
RA File Number	02AX04000025 AM24
Licence No and Date	0211004219/13/04/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	260 / NC/2/MEET/Sep/202324/11
Case Status	Case Deferred
Party Name	RIO ENGINEERING INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202324/ 11 and 03/10/2023
HQ File Number	HQRNORM APPLY 00000225AM24
RA File Number	03AX04000131 AM24
Licence No and Date	0311022839/17/04/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	261 / NC/2/MEET/Sep/202324/11
Case Status	Case Approved
Party Name	DIACH CHEMICALS & PIGMENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202324/ 11 and 03/10/2023
HQ File Number	HQRNORM APPLY 00000226AM24
RA File Number	02AX04000030 AM24
Licence No and Date	0211004229/17/04/2023
Norms Committee Decision:	
The Committee considered the case as per the agenda and decided to ratify the ad-hoc norms as per the attached record notes of the special committee held on 20.09.2023.	
RA concerned may take suitable consequential action accordingly.	

Case No.	262 / NC/2/MEET/Sep/202324/11
Case Status	Case Approved
Party Name	DIACH CHEMICALS & PIGMENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202324/ 11 and 03/10/2023
HQ File Number	HQRNORM APPLY 00000227AM24
RA File Number	02AX04000027 AM24

Licence No and Date	0211004230/17/04/2023
Norms Committee Decision: The Committee considered the case as per the agenda and decided to ratify the ad-hoc norms as per the attached record notes of the special committee held on 20.09.2023. RA concerned may take suitable consequential action accordingly.	

Case No.	263 / NC/2/MEET/Sep/202324/11
Case Status	Case Deferred
Party Name	HINDALCO INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202324/ 11 and 03/10/2023
HQ File Number	HQRNORM APPLY 00000293AM24
RA File Number	02AX04000031 AM24
Licence No and Date	0211004242/19/04/2023
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	264 / NC/2/MEET/Sep/202324/11
Case Status	Case Deferred
Party Name	HINDALCO INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202324/ 11 and 03/10/2023
HQ File Number	HQRNORM APPLY 00000295AM24
RA File Number	02AX04000033 AM24
Licence No and Date	0211004243/19/04/2023
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	265 / NC/2/MEET/Sep/202324/11
Case Status	Case Deferred
Party Name	JINDAL SAW LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202324/ 11 and 03/10/2023
HQ File Number	HQRNORM APPLY 00000336AM24
RA File Number	05AX04000160 AM24
Licence No and Date	0511018460/21/04/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	266 / NC/2/MEET/Sep/202324/11
Case Status	Case Deferred
Party Name	UNIVERSAL CABLES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202324/ 11 and 03/10/2023
HQ File Number	HQRNORM APPLY 00001287AM24
RA File Number	56AX04000174 AM24
Licence No and Date	5611001939/05/06/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	267 / NC/2/MEET/Sep/202324/11
Case Status	Case Deferred
Party Name	ELECTRO COPPER & ALLOYS MFG . CO
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202324/ 11 and 03/10/2023
HQ File Number	HQRNORM APPLY 00001301AM24
RA File Number	02AX04000119 AM24
Licence No and Date	0211004528/05/06/2023
Norms Committee Decision:	
The case stands deferred for the comments of TE.	

Case No.	268 / NC/2/MEET/Sep/202324/11
Case Status	Case Deferred
Party Name	JINDAL SAW LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202324/ 11 and 03/10/2023
HQ File Number	HQRNORM APPLY 00001311AM24
RA File Number	05AX04000593 AM24
Licence No and Date	0511019192/05/06/2023
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: I. Weight of each Export Product. II. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated. III. Thickness of Internal Epoxy coating and external 3LPE coating in export item and areas of internal epoxy coating and external 3LPE coating. IV. Separate quantities of bare pipes and internal epoxy coated and external 3LPE coated Pipes. V. Detailed calculations/basis for the quantities of coating and lining materials (import items at Sl.No.9, 10 and 11), supported by coating/lining thicknesses and coating/lining areas in export items and wastages claimed at each stage of manufacture. The case stands deferred.	

Case No.	269 / NC/2/MEET/Sep/202324/11
Case Status	Case Deferred
Party Name	LAKSHMI TRANSFORMERS & ELECTRICALS
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202324/ 11 and 03/10/2023
HQ File Number	HQRNORM APPLY 00001332AM24

RA File Number	06AX04000079 AM24
Licence No and Date	0611002063/06/06/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	270 / NC/2/MEET/Sep/202324/11
Case Status	Case Deferred
Party Name	VRUNDA INTERNATIONAL
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202324/ 11 and 03/10/2023
HQ File Number	HQRNORM APPLY 00001342AM24
RA File Number	03AX04000233 AM24
Licence No and Date	0311024279/06/06/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	271 / NC/2/MEET/Sep/202324/11
Case Status	Case Deferred
Party Name	CYPRESS INDUSTRIES INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202324/ 11 and 03/10/2023
HQ File Number	HQRNORM APPLY 00001391AM24
RA File Number	08AX04002083 AM23
Licence No and Date	0811008341/08/06/2023
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: I. Detailed calculations/basis for the requirement of import items. II. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished. III. Information about the inputs required per unit of the resultant product as per Sl.No.1 of Appendix-	

- 11A appearing in current HBP (Vol.I) separately for each product.
- IV. Assembly drawings/diagrams of the resultant product showing placement and exact use of components in the export product (s).
- V. Bifurcated quantities of components to be accounted for in the resultant product and the requirement of components as spares. Raw Material / Consumables.
- VI. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.
- VII. Sheet layout diagram of the material indicating the wastage during blanking.

The case stands deferred.

Case No.	272 / NC/2/MEET/Sep/202324/11
Case Status	Case Approved
Party Name	JSW STEEL LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202324/ 11 and 03/10/2023
HQ File Number	HQRNORM APPLY 00001396AM24
RA File Number	03AX04000504 AM24
Licence No and Date	0311024349/08/06/2023
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of consultant (SKB) dated 03.10.2023, as under:	
Note: The written recommendation as given by Consultant (SKB) will be communicated to the applicant as well as concerned RA through email. RA concerned may take suitable consequential action accordingly.	

Case No.	273 / NC/2/MEET/Sep/202324/11
Case Status	Case Deferred
Party Name	SHIVALIK BIMETAL CONTROLS LTD
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202324/ 11 and 03/10/2023
HQ File Number	HQRNORM APPLY 00001407AM24

RA File Number	05AX04000249 AM24
Licence No and Date	0511019256/08/06/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	274 / NC/2/MEET/Sep/202324/11
Case Status	Case Approved
Party Name	DIACH CHEMICALS & PIGMENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202324/ 11 and 03/10/2023
HQ File Number	HQRNORM APPLY 00001412AM24
RA File Number	02AX04000144 AM24
Licence No and Date	0211004553/08/06/2023
Norms Committee Decision:	
The Committee considered the case as per the agenda and decided to ratify the ad-hoc norms as per the attached record notes of the special committee held on 20.09.2023.	
RA concerned may take suitable consequential action accordingly.	

Case No.	275 / NC/2/MEET/Sep/202324/11
Case Status	Case Deferred
Party Name	MICRO PLASTICS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202324/ 11 and 03/10/2023
HQ File Number	HQRNORM APPLY 00001448AM24
RA File Number	07AX04000350 AM24
Licence No and Date	0711008233/09/06/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	276 / NC/2/MEET/Sep/202324/11
Case Status	Case Deferred
Party Name	AADISHAKTI METAL RECYCLING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202324/ 11 and 03/10/2023
HQ File Number	HQRNORM APPLY 00001480AM24
RA File Number	05AX04000364 AM24
Licence No and Date	0511019285/12/06/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	277 / NC/2/MEET/Sep/202324/11
Case Status	Case Deferred
Party Name	KEI INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202324/ 11 and 03/10/2023
HQ File Number	HQRNORM APPLY 00001533AM24
RA File Number	05AX04000731 AM24
Licence No and Date	0511019314/13/06/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	278 / NC/2/MEET/Sep/202324/11
Case Status	Case Deferred
Party Name	PHOENIX INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202324/ 11 and 03/10/2023
HQ File Number	HQRNORM APPLY 00001559AM24
RA File Number	03AX04000163 AM24
Licence No and Date	0311024505/13/06/2023
Norms Committee Decision:	

Committee Report Awaited.

Case No.	279 / NC/2/MEET/Sep/202324/11
Case Status	Case Approved
Party Name	CONSOLIDATED COIN COMPANY PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202324/ 11 and 03/10/2023
HQ File Number	HQRNORM APPLY 00001560AM24
RA File Number	05AX04000530 AM24
Licence No and Date	0511019326/13/06/2023
Norms Committee Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (DPIIT) via mail vide U.O No. P-47011/140/2020-TSW dated 19.04.2023, as under: I. Quantity of import item at SI.No.1 (Copper Scrap covered under ISRI Code) may be allowed as 183744.3 Kgs. as 1.1351 Kgs./Kg. content in the export item. II. Quantity of import item at SI.No.2 (Nickel Cathodes) may be allowed as 35565.6 Kgs. as 1.1381 Kgs./Kg. content in the export item. III. Quantity of import item at SI.No.3 (Zinc Ingots) may be allowed as 64223.2 Kgs. as 1.1292 Kgs./Kg. content in the export item. RA concerned may take suitable consequential action accordingly.	

Case No.	280 / NC/2/MEET/Sep/202324/11
Case Status	Case Deferred
Party Name	PHOENIX INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202324/ 11 and 03/10/2023
HQ File Number	HQRNORM APPLY 00001566AM24
RA File Number	03AX04000136 AM24
Licence No and Date	0311024510/13/06/2023
Norms Committee Decision: Committee Report Awaited.	

Case No.	281 / NC/2/MEET/Sep/202324/11
Case Status	Case Approved
Party Name	DIACH CHEMICALS & PIGMENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202324/ 11 and 03/10/2023
HQ File Number	HQRNORM APPLY 00001597AM24
RA File Number	02AX04000163 AM24
Licence No and Date	0211004572/14/06/2023
Norms Committee Decision: The Committee considered the case as per the agenda and decided to ratify the ad-hoc norms as per the attached record notes of the special committee held on 20.09.2023. RA concerned may take suitable consequential action accordingly.	

Case No.	282 / NC/2/MEET/Sep/202324/11
Case Status	Case Approved
Party Name	RAJ METAL INDUSTRIES
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202324/ 11 and 03/10/2023
HQ File Number	HQRNORM APPLY 00001600AM24
RA File Number	02AX04000145 AM24
Licence No and Date	0211004575/14/06/2023
Norms Committee Decision: The Committee considered the case as per the agenda and decided to ratify the ad-hoc norms as per the attached record notes of the special committee held on 20.09.2023. RA concerned may take suitable consequential action accordingly.	

Case No.	283 / NC/2/MEET/Sep/202324/11
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Case Status	Case Deferred
Party Name	NORDEX INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202324/ 11 and 03/10/2023
HQ File Number	HQRNORM APPLY 00001602AM24
RA File Number	07AX04000353 AM24
Licence No and Date	0711008255/14/06/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	284 / NC/2/MEET/Sep/202324/11
Case Status	Case Deferred
Party Name	INTEGRATED BATTERIES INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202324/ 11 and 03/10/2023
HQ File Number	HQRNORM APPLY 00001607AM24
RA File Number	05AX04000742 AM24
Licence No and Date	0511019347/14/06/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	285 / NC/2/MEET/Sep/202324/11
Case Status	Case Approved
Party Name	RAJ METAL INDUSTRIES
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202324/ 11 and 03/10/2023
HQ File Number	HQRNORM APPLY 00001614AM24
RA File Number	02AX04000152 AM24
Licence No and Date	0211004579/14/06/2023
Norms Committee Decision:	
1. The Committee considered the case as per the agenda and decided to ratify the ad-hoc norms as per the attached record notes of the special committee held on 20.09.2023.	

RA concerned may take suitable consequential action accordingly.

Case No.	286 / NC/2/MEET/Sep/202324/11
Case Status	Case Approved
Party Name	FCI OEN CONNECTORS LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202324/ 11 and 03/10/2023
HQ File Number	HQRNORM APPLY 00001619AM24
RA File Number	07AX04000295 AM24
Licence No and Date	0711008242/14/06/2023
Norms Committee Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (Meity) dated 01.09.2023, as under: Note: The written recommendation as given by Meity will be communicated to the applicant as well as concerned RA through email. RA concerned may take suitable consequential action accordingly.	

Case No.	287 / NC/2/MEET/Sep/202324/11
Case Status	Case Deferred
Party Name	DISHA AUTO COMPONENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202324/ 11 and 03/10/2023
HQ File Number	HQRNORM APPLY 00001655AM24
RA File Number	03AX04001223 AM24
Licence No and Date	0311024590/15/06/2023
Norms Committee Decision: PH held on the meeting dated 19.09.2023, Case referred for the comments of DPIIT.	

Case No.	288 / NC/2/MEET/Sep/202324/11
Case Status	Case Deferred
Party Name	SHERA METAL PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202324/ 11 and 03/10/2023
HQ File Number	HQRNORM APPLY 00001660AM24
RA File Number	13AX04000059 AM24
Licence No and Date	1311001996/15/06/2023
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: I. Difference in export and import items supported by diameter of export and import items. II. Details of manufacturing operations with wastages at each stage of manufacturing. The case stands deferred.	

Case No.	289 / NC/2/MEET/Sep/202324/11
Case Status	Case Deferred
Party Name	SUNDRAM FASTENERS LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202324/ 11 and 03/10/2023
HQ File Number	HQRNORM APPLY 00001665AM24
RA File Number	04AX04000250 AM24
Licence No and Date	0411005554/15/06/2023
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	290 / NC/2/MEET/Sep/202324/11
Case Status	Case Approved
Party Name	PONDY OXIDES AND CHEMICALS LIMITED

Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202324/ 11 and 03/10/2023
HQ File Number	HQRNORM APPLY 00001667AM24
RA File Number	04AX04000240 AM24
Licence No and Date	0411005555/15/06/2023
Norms Committee Decision: The Committee considered the case as per the agenda and decided to ratify the ad-hoc norms as per the attached record notes of the special committee held on 20.09.2023. RA concerned may take suitable consequential action accordingly.	

Case No.	291 / NC/2/MEET/Sep/202324/11
Case Status	Case Approved
Party Name	PONDY OXIDES AND CHEMICALS LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202324/ 11 and 03/10/2023
HQ File Number	HQRNORM APPLY 00001668AM24
RA File Number	04AX04000241 AM24
Licence No and Date	0411005556/15/06/2023
Norms Committee Decision: The Committee considered the case as per the agenda and decided to ratify the ad-hoc norms as per the attached record notes of the special committee held on 20.09.2023. RA concerned may take suitable consequential action accordingly.	

Case No.	292 / NC/2/MEET/Sep/202324/11
Case Status	Case Deferred
Party Name	HINDALCO INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202324/ 11 and 03/10/2023
HQ File Number	HQRNORM APPLY 00001719AM24
RA File Number	02AX04000153 AM24

Licence No and Date	0211004600/16/06/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	293 / NC/2/MEET/Sep/202324/11
Case Status	Case Deferred
Party Name	STERLITE POWER TRANSMISSION LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202324/ 11 and 03/10/2023
HQ File Number	HQRNORM APPLY 00001725AM24
RA File Number	03AX04001225 AM24
Licence No and Date	0311024639/16/06/2023
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: I. Weight of each Export Product. II. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated. The case stands deferred.	

Case No.	294 / NC/2/MEET/Sep/202324/11
Case Status	Case Approved
Party Name	DIACH CHEMICALS & PIGMENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202324/ 11 and 03/10/2023
HQ File Number	HQRNORM APPLY 00001729AM24
RA File Number	02AX04000165 AM24
Licence No and	0211004602/16/06/2023

Date	
Norms Committee Decision: The Committee considered the case as per the agenda and decided to ratify the ad-hoc norms as per the attached record notes of the special committee held on 20.09.2023. RA concerned may take suitable consequential action accordingly.	

Case No.	295 / NC/2/MEET/Sep/202324/11
Case Status	Case Deferred
Party Name	FUJIYAMA POWER SYSTEMS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202324/ 11 and 03/10/2023
HQ File Number	HQRNORM APPLY 00001963AM24
RA File Number	05AX04000710 AM24
Licence No and Date	0511019431/20/06/2023
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	296 / NC/2/MEET/Sep/202324/11
Case Status	Case Deferred
Party Name	BLUE HAT SOLUTIONS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202324/ 11 and 03/10/2023
HQ File Number	HQRNORM APPLY 00001967AM24
RA File Number	07AX04000368 AM24
Licence No and Date	0711008329/20/06/2023
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	297 / NC/2/MEET/Sep/202324/11
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Case Status	Case Deferred
Party Name	ENERCON WINDENERGY PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202324/ 11 and 03/10/2023
HQ File Number	HQRNORM APPLY 00003744AM24
RA File Number	07AX04000471 AM24
Licence No and Date	0711008437/03/07/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	298 / NC/2/MEET/Sep/202324/11
Case Status	Case Deferred
Party Name	NORDEX INDIA MANUFACTURING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202324/ 11 and 03/10/2023
HQ File Number	HQRNORM APPLY 00003749AM24
RA File Number	07AX04000458 AM24
Licence No and Date	0711008439/03/07/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	299 / NC/2/MEET/Sep/202324/11
Case Status	Case Deferred
Party Name	NORDEX INDIA MANUFACTURING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202324/ 11 and 03/10/2023
HQ File Number	HQRNORM APPLY 00003752AM24
RA File Number	07AX04000456 AM24
Licence No and Date	0711008441/03/07/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	300 / NC/2/MEET/Sep/202324/11
Case Status	Case Deferred
Party Name	NSI (INDIA) LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202324/ 11 and 03/10/2023
HQ File Number	HQRNORM APPLY 00003960AM24
RA File Number	02AX04000192 AM24
Licence No and Date	0211004690/04/07/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	301 / NC/2/MEET/Sep/202324/11
Case Status	Case Deferred
Party Name	APAR INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202324/ 11 and 03/10/2023
HQ File Number	HQRNORM APPLY 00004083AM24
RA File Number	03AX04001463 AM24
Licence No and Date	0311025133/05/07/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	302 / NC/2/MEET/Sep/202324/11
Case Status	Case Deferred
Party Name	MAHENDRA INDUSTRIES
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202324/ 11 and 03/10/2023
HQ File Number	HQRNORM APPLY 00004126AM24
RA File Number	07AX04000441 AM24
Licence No and Date	0711008466/05/07/2023
Norms Committee Decision:	

Case deferred for the comments of TE.

Case No.	303 / NC/2/MEET/Sep/202324/11
Case Status	Case Deferred
Party Name	POLYCAB INDIA LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202324/ 11 and 03/10/2023
HQ File Number	HQRNORM APPLY 00004156AM24
RA File Number	03AX04001419 AM24
Licence No and Date	0311025148/05/07/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	304 / NC/2/MEET/Sep/202324/11
Case Status	Case Deferred
Party Name	HINDALCO INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202324/ 11 and 03/10/2023
HQ File Number	HQRNORM APPLY 00004170AM24
RA File Number	02AX04000186 AM24
Licence No and Date	0211004701/05/07/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	305 / NC/2/MEET/Sep/202324/11
Case Status	Case Deferred
Party Name	GLOBAL SEAMLESS TUBES & PIPES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202324/ 11 and 03/10/2023
HQ File Number	HQRNORM APPLY 00004171AM24
RA File Number	02AX04000194 AM24

Licence No and Date	0211004702/05/07/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	306 / NC/2/MEET/Sep/202324/11
Case Status	Case Deferred
Party Name	ELECTRO COPPER & ALLOYS MFG . CO
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202324/ 11 and 03/10/2023
HQ File Number	HQRNORM APPLY 00004187AM24
RA File Number	02AX04000197 AM24
Licence No and Date	0211004704/05/07/2023
Norms Committee Decision:	
The case stands deferred for the comments of TE.	

Case No.	307 / NC/2/MEET/Sep/202324/11
Case Status	Case Deferred
Party Name	PARAS LAMINATES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202324/ 11 and 03/10/2023
HQ File Number	HQRNORM APPLY 00004196AM24
RA File Number	05AX04000944 AM24
Licence No and Date	0511019651/05/07/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	308 / NC/2/MEET/Sep/202324/11
Case Status	Case Deferred
Party Name	GAVIRANGA ENTERPRISES
Meeting Number	NC/ 2/ MEET/ Sep/ 202324/ 11 and 03/10/2023

and Date	
HQ File Number	HQRNORM APPLY 00004224AM24
RA File Number	07AX04000496 AM24
Licence No and Date	0711008473/06/07/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	309 / NC/2/MEET/Sep/202324/11
Case Status	Case Deferred
Party Name	RIO ENGINEERING INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202324/ 11 and 03/10/2023
HQ File Number	HQRNORM APPLY 00004225AM24
RA File Number	03AX04001487 AM24
Licence No and Date	0311025175/06/07/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	310 / NC/2/MEET/Sep/202324/11
Case Status	Case Deferred
Party Name	RIO ENGINEERING INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202324/ 11 and 03/10/2023
HQ File Number	HQRNORM APPLY 00004238AM24
RA File Number	03AX04001485 AM24
Licence No and Date	0311025187/06/07/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	311 / NC/2/MEET/Sep/202324/11
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Case Status	Case Deferred
Party Name	LAKSHMI TRANSFORMERS & ELECTRICALS
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202324/ 11 and 03/10/2023
HQ File Number	HQRNORM APPLY 00004241AM24
RA File Number	06AX04000095 AM24
Licence No and Date	0611002109/06/07/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	312 / NC/2/MEET/Sep/202324/11
Case Status	Case Deferred
Party Name	AVYAN PACKAGING LLP
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202324/ 11 and 03/10/2023
HQ File Number	HQRNORM APPLY 00004255AM24
RA File Number	09AX04000179 AM24
Licence No and Date	0911005349/06/07/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	313 / NC/2/MEET/Sep/202324/11
Case Status	Case Deferred
Party Name	DIVINE TUBES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202324/ 11 and 03/10/2023
HQ File Number	HQRNORM APPLY 00004256AM24
RA File Number	08AX04000429 AM24
Licence No and Date	0811008666/06/07/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	314 / NC/2/MEET/Sep/202324/11
Case Status	Case Deferred
Party Name	ENERCON WINDENERGY PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202324/ 11 and 03/10/2023
HQ File Number	HQRNORM APPLY 00004265AM24
RA File Number	07AX04000470 AM24
Licence No and Date	0711008476/07/07/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	315 / NC/2/MEET/Sep/202324/11
Case Status	Case Deferred
Party Name	NORDEX INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202324/ 11 and 03/10/2023
HQ File Number	HQRNORM APPLY 00004270AM24
RA File Number	07AX04000505 AM24
Licence No and Date	0711008482/07/07/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	316 / NC/2/MEET/Sep/202324/11
Case Status	Case Deferred
Party Name	Vivanta International
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202324/ 11 and 03/10/2023
HQ File Number	HQRNORM APPLY 00004278AM24
RA File Number	52AX04000095 AM24
Licence No and Date	5211005129/07/07/2023
Norms Committee Decision:	

Case deferred for the comments of TE.

Case No.	317 / NC/2/MEET/Sep/202324/11
Case Status	Case Deferred
Party Name	GAVIRANGA ENTERPRISES
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202324/ 11 and 03/10/2023
HQ File Number	HQRNORM APPLY 00004281AM24
RA File Number	07AX04000497 AM24
Licence No and Date	0711008487/07/07/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	318 / NC/2/MEET/Sep/202324/11
Case Status	Case Deferred
Party Name	RENEWSYS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202324/ 11 and 03/10/2023
HQ File Number	HQRNORM APPLY 00004303AM24
RA File Number	07AX04000529 AM24
Licence No and Date	0711008495/10/07/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	319 / NC/2/MEET/Sep/202324/11
Case Status	Case Deferred
Party Name	RENEWSYS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202324/ 11 and 03/10/2023
HQ File Number	HQRNORM APPLY 00004304AM24
RA File Number	07AX04000519 AM24

Licence No and Date	0711008496/10/07/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	320 / NC/2/MEET/Sep/202324/11
Case Status	Case Deferred
Party Name	RENEWSYS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202324/ 11 and 03/10/2023
HQ File Number	HQRNORM APPLY 00004305AM24
RA File Number	07AX04000522 AM24
Licence No and Date	0711008497/10/07/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	321 / NC/2/MEET/Sep/202324/11
Case Status	Case Deferred
Party Name	RENEWSYS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202324/ 11 and 03/10/2023
HQ File Number	HQRNORM APPLY 00004306AM24
RA File Number	07AX04000521 AM24
Licence No and Date	0711008498/10/07/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	322 / NC/2/MEET/Sep/202324/11
Case Status	Case Deferred
Party Name	RENEWSYS INDIA PRIVATE LIMITED
Meeting Number	NC/ 2/ MEET/ Sep/ 202324/ 11 and 03/10/2023

and Date	
HQ File Number	HQRNORM APPLY 00004307AM24
RA File Number	07AX04000536 AM24
Licence No and Date	0711008499/10/07/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

M/s JSW STEEL LIMITED, MUMBAI

SI NO	AA No	ITEMS OF EXPORT	Quantity in MT	RECOMMENDATION OF THE COMMITTEE
323	0311001544	Cold Rolled Close annealed (CRCA) Skin Passed/ Temper passed (including Half Hard, Quarter Hard) Non-Alloy/ Alloy Steel (excluding Stainless Steel) sheets/ Hoop and Strips/ Wide coils	44723.00	Note: The committee decided to approve the case as per the comments of TA (SKB). Detailed comments are being sent separately to the concerned RA.
324	0311011299	Cold Rolled Close annealed (CRCA) Skin Passed/ Temper passed (including Half Hard, Quarter Hard) Non-Alloy/ Alloy Steel (excluding Stainless Steel) sheets/ Hoop and Strips/ Wide coils	178892.00	
325	0311011656	Cold Rolled Close annealed (CRCA) Skin Passed/ Temper passed (including Half Hard, Quarter Hard) Non-Alloy/ Alloy Steel (excluding Stainless Steel) sheets/ Hoop and Strips/ Wide coils	357784.00	
326	0311013987	Cold Rolled Close annealed (CRCA) Skin Passed/ Temper passed (including Half Hard, Quarter Hard) Non-Alloy/ Alloy Steel (excluding Stainless Steel) sheets/ Hoop and Strips/ Wide coils	500000.00	
327	0311013986	Cold Rolled Galvanized/Galvannealed (Plain/Corrugated) Non-Alloy Steel Sheets/Strips/Wide Coils	300000.00	

RECORD NOTES OF THE SPECIAL COMMITTEE MEETING HELD AT 3.30 PM ON

20.09.2023 IN VANIJYA BHAWAN ON REVIEW OF WASTAGE NORMS AND THE TERMS AND CONDITIONS IMPOSED BY THE COMMITTEE ON IMPORT OF COPPER/LEAD SCRAP AGAINST EXPORT OF LEAD INGOTS AND COPPER INGOTS/BILLETS.

The following members of the committee were present:

1. Shri Hardeep Singh, Addl DGFT – **in the Chair**
2. Shri V.C.Agrawal, Technical Consultant, DGFT
3. Shri Shesh Kumar, Technical Consultant, DGFT
4. Shri S.K.Bhatnagar, Technical Consultant, DGFT
5. Shri Sanjay Kumar, Dy DGFT, NC-2

At the outset, the touring members of the committee have provided an overview of their visit to M/s Jain Resource Recycling Private Limited and M/s Jain Recycling Private Limited in Chennai. During their visit, they observed the process involving lead scrap (Lead-acid batteries/ racks/ radios/ rent/ rails/ rains/relays) and copper scrap (barely/ birch/ berry/ clove/cocoa/cobra/druid). They also witnessed the process of remelting scrap in the furnace and casting it into ingots/billets. The visiting report is attached for reference.

The Committee members informed the Chairman that the norms for these processes have already been finalized by the Technical Committee. The Technical Committee also informed that the necessary data was collected from the companies during presentations made by the units in DGFT. The following norms and Terms and conditions for the import of copper/lead scrap were finalized by the Technical Committee:

Import of Copper scrap against export of Copper Ingots/Billets

Sl. No.	Item of Export	Item of Import	Wastage on the net content of copper in the export product
1.	Processed Copper Scrap as per ISRI Code Barely, Berry, Birch, Clove, Cobra, Cocoa.	Copper Scrap as per ISRI Code "DRUID"	0.7%
2	Refined Copper Billets/Ingots having minimum purity of 99.90%	Mill Berry/Copper cathode/Copper Bus Bars having 99% purity	1.5%

3	Copper Ingots/Billets with a minimum purity of 99%	Birch/Cliff/Clove/Cobra as per ISRI has 96-98% copper.	2.5%
4	Copper ingots/Billets with a minimum purity of 98%	Druid copper scrap as per ISRI Code has 30-90% copper content.	3.0%

Import of Lead Scrap/Lead Acid Batteries against export of Lead Ingots

Item of Export	Item of Import	Wastage on the net content of lead including lead in the form of lead oxide & sulphate in the export product.
Lead Ingots	Lead Scrap Rains/ Rails/ Rents	6%
	Lead Scrap Radio/ Ropes/ Relays	3%
	Re-melted Lead Ingots	2%

Terms & Conditions

(i) The calculation of the total net content of copper in the copper scraps (Druid/ Mill Berry/Copper cathode/Copper Bus Bars/Birch/Cliff/Clove/Cobra) will be on the basis of Certificate of Analysis (CoA) of Customs Authorized Laboratory.

(ii) Wastage/Quantity of import to be adjusted on recovery of other content of scrap like Al, Pb, Steel & PVC etc.

(iii) Import of copper scraps, under the duty-free scheme, will be allowed, if the firm submits an environment clearance certificate, issued by MoEF&CC/CPCB/SPCB on the import of copper scraps for processing into copper Ingots/Billets ingots.

The TC members informed the Chairman that based on the decisions made by the NORMS Committee; DGFT issued Deficiency Letters (DL) to exporters for submitting a Certificate of Analysis (COA) from a Customs-Authorized Laboratory. This COA should specify the content of lead/copper in the imported scrap and declare the percentages of aluminium, steel, PVC, and rubber present in the scrap, along with their respective values. Additionally, evidence of environmental clearance from the Ministry of Environment and Forests (MoE&F), Central Pollution Control Board (CPCB), or State Pollution Control Board (SPCB) is also required to meet the prescribed

conditions. The concerned exporters were individually called for Personal Hearing to explain the position.

In response to the DL, and during the Personal Hearing on 21.06.2023 industry representatives have informed DGFT that obtaining a Test Certificate from Customs is not feasible because Customs authorities do not have the necessary infrastructure at the ports to check and analyze each and every container and issue a certificate to the importer. However, the industry has submitted evidence of environmental clearance from the Ministry of Environment and Forests (MoE&F), Central Pollution Control Board (CPCB), or State Pollution Control Board (SPCB).

After careful consideration of the challenges faced by exporters of lead/copper ingots/billets, the special committee has made the following decisions:

1. Importers of lead/copper scrap where content is less than 98%, intended for manufacturing export products (Lead/Copper ingots/Billets) must submit either a supplier certificate of analysis from the Accredited Laboratory at the supplier end, indicating the percentage of lead/copper present in the scrap, or a Bill of Entry specifying the percentage of lead/copper content in the imported scrap at the time of redemption of Advance Authorization.
2. The supplier certificate and Bill of Entry/Shipping Bill should be cross-referenced with the Advance Authorization of the respective import and export transactions.
3. The above conditions will be effective from the date of uploading of the decision of the Committee.
4. Earlier cases of Advance Authorization will be finalized on the basis of content indicated in the relevant Bill of Entry/Supplier certified certificate of analysis.

These decisions aim to provide a more practical and workable approach for exporters while ensuring compliance with the established norms and requirements.